

**Report of the Joint Committee constituted by Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai in OA No. 24 Of 2017 Filed by Mr. P.J. Devasia Vs Union of India & Others**

**1. PREAMBLE**

The Hon'ble National Green Tribunal (NGT) in its order dated 16.03.2020 in OA No. 24 of 2017, directed constitution of a Joint Committee to *"ascertain the real state of affairs, we feel it appropriate to appoint a joint committee comprising of*

- (1) *Senior Officer of MoEF & CC, Regional Office, Bangalore*
- (2) *Senior Office of SEIAA, Kerala*
- (3) *Chief Wildlife Warden, Kerala or his nominee and*
- (4) *District Collector, Kannur District*

*to inspect the area in question and submit a factual report as to whether the quarry is situated within the prohibited distance of eco sensitive zone and whether clearance is required from the Standing Committee of National Board of Wildlife before granting Environment Clearance and whether the quarry is now in operation. If so, whether they have obtained necessary "consent" from Pollution Control Board and whether the quarrying activity causes any impact on the nearby forest, including wildlife, as alleged by the appellant and submit a factual report to this Tribunal, so as to enable this Tribunal to proceed with the matter. Regional Office of MoEF & CC, Bangalore will be nodal agency for coordination and provide logistic for this purpose. The committee is directed to file the report within a period of two months through e-mail at [ngtszfilling@gmail.com](mailto:ngtszfilling@gmail.com).*

**2. COMPOSITION OF THE JOINT COMMITTEE**

In compliance to the directions of Hon'ble NGT, MoEFCC have also sought additional experts/ members from other departments recognizing the importance of those departments for proper assessment of the factual situation like Kerala State Pollution Control Board (KSPCB); Department of Mining and Geology, Kerala; Chief wildlife

Warden, Karnataka. Based on the above, the following officials were nominated to serve as Members of the Joint Committee by their respective Departments/ Agencies.

<b>S. No</b>	<b>Name and Designation</b>	<b>Agency/ Department</b>
1.	Dr. Murali Krishna, Scientist-D	Nominee, MoEFCC, Regional Office, Bengaluru
2	Dr. S. Prabhu, Scientist-C	
3	Dr. P.S. Easa, Member SEAC, Kerala	Nominee SEIAA, Kerala
4	Smt. A. Shajan, Wildlife Warden, Aralam Sanctuary	Nominee, Chief Wildlife Warden, Kerala
5	Ms. Ilakkiya, IAS, Sub-Collector, Kannur	Nominee, District Collector, Kannur
6	Ms. Anu Kumari, IAS, Sub-Collector, Thalassery	
7	Shri.P. Heeralal, CCF, Kodagu	Nominee, Chief Wildlife Warden, Karnataka
8	Shri. S. Prabhakaran, DCF, Madikeri	
9	Smt. Anitha Koyan, Environmental Engineer, Kannur	Nominee, Kerala State Pollution Control Board
10	Shri. V. Divakaran, Senior Geologist	Nominee, Department of Mining and Geology



**Fig:1- Joint Committee Inspection of the Project Site on 20.11.2020**

### **3. MANDATE OF THE JOINT COMMITTEE**

Hon'ble NGT, Chennai vide its Order dated 16.03.2020, directed the Joint Committee *“to inspect the area in question and submit a factual report as to whether the quarry is situated within the prohibited distance of eco sensitive zone and whether clearance is required from the Standing Committee of National Board of Wildlife before granting Environment Clearance and whether the quarry is now in operation. If so, whether they have obtained necessary “consent” from Pollution Control Board and whether the quarrying activity causes any impact on the nearby forest, including wildlife, as alleged by the appellant and to submit a factual report to the Tribunal”.*

### **4. BRIEF ABOUT THE PROJECT**

The Members noted that, this appeal was filed challenging the Environmental Clearance (EC) granted by Kerala State Environmental Impact Assessment Authority (SEIAA) to M/s. Reena Metals vide SEIAA EC dated 17.1.2017 for conducting quarry operation in Ayyankunnu village, Irritty Block in Kannur District, Kerala which is presumed to have originated from the five hills Anchukunnu. Ayyankunnu is a hilly village on the eastern side of Kannur District. The terrain is undulating in nature and the extreme eastern side has forests, bordering Karnataka State and is a part of the Western Ghats. The quarry site is alleged to be situated within 2.5 km aerial distance from the Brahmagiri Wildlife Sanctuary which is declared as Eco-Sensitive Zone (ESZ) on 26.05.2017 under the Wildlife Protection Act, 1972.



**Fig. 2. Quarry Site.**

## **5. STATUTORY CLEARANCES FROM VARIOUS RELEVANT AGENCIES**

### **5.1 ENVIRONMENTAL CLEARANCE FROM SEIAA, KERALA**

- M/s. Reena Metals have obtained environmental clearance from SEIAA, Kerala for extraction of building stone in an area of 2.93 ha for a quantity of 1,14,372 MT/ Annum vide EC No. 210/EC4/221/2014 SEIAA dated 17.01.2017. The validity of the EC is till 16-01-2022 **(Copy enclosed as Annexure-1)**
- The Joint Committee noted that EC granted by SEIAA, Kerala is valid till 16.01.2022. The Committee also noted that since the total quarry area was 2.93 ha, it was considered under Category B2 by SEIAA, Kerala and for B2 Category projects whose total area is less than 5 ha, there is no requirement of Environmental Impact Assessment (EIA) study or Public Hearing as per EIA Notification 2006, amended vide Notifications dated 09.09.2013 and 14.08.2018. However, the Committee noted that the project authorities have conducted an EIA study and the report was shared with SEIAA, Kerala during the appraisal process and the same was duly considered by the SEIAA in its 60th meeting held on 27.01.2016.
- The Committee also noted that the project authorities have been regularly submitting the status of compliance of EC conditions to the Regional Office of the Ministry as per requirement.
- **Accordingly, the Joint Committee noted that M/s. Reena metals has a valid EC for conducting quarrying operations for extraction of building stone materials till 16.01.2022 with an annual capacity of 1,14,372 MT / Annum.**

## 5.2 CONSENT FROM KERALA STATE POLLUTION CONTROL BOARD

- M/s. Reena Metals have obtained integrated consent to operate from Kerala State Pollution Control Board vide letter No. PCB /KNR /ICOR /918/2018 dated 24.09.2018 for conduct of quarry operations. Copy of the integrated consent accorded by KSPCB is enclosed as **Annexure-2**.
- The Joint Committee noted that KSPCB has conducted relevant environmental monitoring studies and all the analyzed parameters were found to be within stipulated norms. Copy of Monitoring Report of KSPCB is enclosed as **Annexure-3**.
- **Accordingly, the Joint Committee noted that M/s. Reena metals has a valid Integrated Consent to Operate from KSPCB for conducting quarrying operations till 31.10.2022.**

## 5.3 EXPLOSIVES LICENSE

- The Joint Committee noted that M/s. Reena Metals have obtained explosive license from Joint Chief Controller of Explosives, South Circle, Chennai vide letter No. E/SE /KL /22 /1544 (E 63962) dated 19.02.2013 for conduct of quarry operations at Sy.No.179 and the permission is valid till 31.03.2021. Copy of the explosive license is enclosed as **Annexure-4**.

## 5.4 PANCHAYAT CLEARANCE

- The Joint Committee noted that M/s. Reena Metals have obtained Clearance from Ayyankunnu Panchayat vide letter No. B2/4435/2019 dated 16.11.2019 for conduct of quarry operations at Sy. No. 179 and 1293 and the clearance accorded by the Ayyankunnu Panchayat is valid till 15.11.2024. Copy of the Panchayat Clearance obtained is enclosed as **Annexure-5**.

## 5.5 MINING APPROVALS/ PERMITS

- The Joint Committee noted that M/s. Reena Metals have obtained permits from Department of Mining and Geology vide No 829/2016-17/9335/M3/2015/DMG dated 18.03.2017 for conduct of quarrying operations at Sy. No.173 and 1293 for a period of 12 years in an extent of 2.93 ha from the date of execution of the quarrying lease deed under the Kerala Minor Mineral Concession Rules, 2015 with an annual production capacity of 1 lakh MT/ Annum. Copy of the proceedings is enclosed as **Annexure-6**.
- The Committee noted that M/s. Reena Metals have executed Lease Deed with Government of Kerala for undertaking mining operations on 23.03.2017 and ending on 22.03.2029. Copy of the lease deed is enclosed as **Annexure-7**.
- The Committee noted that vide letter no. DOC/M-785/2020 dated 25.11.2020, Department of Mining and Geology confirmed that there are no other working quarries by the lessee and there is no habitation within 1 km of the leased quarry and the nearest habitation is beyond one km from the leased quarry site. Copy of the letter enclosed as **Annexure-8**.
- **Accordingly, the Joint Committee noted that M/s. Reena metals has a valid lease deed agreement executed with Government of Kerala for undertaking quarrying operations till 22.03.2029 and there is no habitation within 1 km radius from the quarry site.**

## 8. APPROACH ADOPTED BY THE JOINT COMMITTEE

- Based on the Orders of the Hon'ble NGT (SZ), MoEFCC have also sought additional experts/ members from other departments recognizing the importance of those departments for proper assessment of the factual situation like Kerala State Pollution Control Board (KSPCB); Department

of Mining and Geology, Kerala; Chief wildlife Warden, Karnataka. Based on the above, the officials as mentioned earlier were nominated to serve as Members of the Joint Committee by their respective departments/agencies in addition to the departments stipulated by Hon'ble NGT.

- Pursuant to receipt of nominations, the Joint Committee initially planned for a site inspection on 23.06.2020. However, due to the increased number of COVID-19 cases in Kerala especially in and around the project site, the visit could not be undertaken. However, a preliminary meeting was convened through videoconference on 14.08.2020 (**Copy of the minutes of the meeting are enclosed as Annexure-9**) and based on discussions another visit was planned during August 18-19, 2020 and again on September 14, 2020 which were also had to be postponed due heavy rains and flooding in the region and also due to non-availability of public transport apart from the project site to be in containment zone with several travel restrictions.
  
- As per the discussions held during videoconference, all concerned agencies have gathered requisite information related to the project based on available records and digital technologies (google maps) / GPS etc. were also used and a personal site visit was undertaken on 20.11.2020 to ascertain the facts in the matter. During the visit, representatives from all the concerned departments along with other officers and project authorities were present.

## **9. KEY ISSUES RAISED IN THE COMPLAINT AND REMARKS OF THE JOINT COMMITTEE**

### ***9.1 Whether the quarry is situated within the prohibited distance of Eco-Sensitive Zone (ESZ) and whether clearance is required from Standing Committee of National Board of Wildlife before grant of Environmental Clearance?***

#### **Remarks of the Joint Committee**

- As per Ministry's Gazette Notification S.O. 2731 (E) dated 09.09.2013 (**Annexure-10**) and S.O. 3977 (E) dated 14.08.2018 (**Annexure-11**) General Conditions shall not apply for project or activity of mining of minor minerals of Category B2 (up to 25 ha of mining lease area) and since in this instant case, the total mining lease area of M/s. Reena Metals is 2.93 ha, General Conditions were not applicable.
- As per Letter No. A5: LND:CR-01/2019-20 dated 07.11.2019 from Deputy Conservator of Forest (Wildlife Division), Madikeri, Karnataka, the quarry site of M/s. Reena Metals falls outside the Eco-sensitive Zone (ESZ) of Brahmagiri Wildlife Sanctuary notified by MoEFCC vide Notification vide OM No. F.No 22-43/2018-IA-III dated 08.08.2019 and thus the proposed area to be quarried falls outside the regulatory limits of Brahmagiri Wildlife Sanctuary, Karnataka. Copy of the letter from DCF, Madikeri is enclosed as **Annexure-12**.
- As per Letter No. A1/1235/20 dated 24.11.2020 from Wildlife Warden, Aralam Sanctuary, Kerala, the proposed quarry is located at a distance of 11.31 kms and thus falls outside the regulatory limits of Aralam Wildlife Sanctuary. Copy of the letter from Wildlife Warden, Aralam Wildlife Sanctuary is enclosed as **Annexure-13**.
- The inspection report of the Sub-Committee constituted by State Environmental Assessment Committee (SEAC) visited the quarry site on

17.07.2016 prior to issue of EC also clearly mentions that "inter-state border is located at a distance of 2.5 kms to the North from the quarry site but since this is a category B2 project, the requirement of General Conditions is not applicable" and the same has also been noted in the EC granted by the SEIAA, Kerala. Copy of the inspection report of the Sub-Committee of SEAC is enclosed as **Annexure-14**.

- **In view of the above, the Joint Committee opined that approval from Standing Committee of National Board of Wildlife was not recommended by SEIAA, Kerala during grant of EC as the alleged project site was not falling under regulatory limits of Brahmagiri Wildlife Sanctuary or Aralam Wildlife Sanctuary and further since the quarry area was only 2.93 ha (B2 Category), inter-state boundary and General Conditions were also not applicable.**

**9.2 *Whether is Quarry is now in operation? If so, whether they have obtained necessary consent from Pollution Control Board and whether the quarry activities cause any impact on the nearby forest including wildlife, as alleged by the applicant?***

#### **Remarks of the Joint Committee**

- The Joint Committee on the day of site visit noted that the quarry was in operation and mining activities were being conducted by the project proponent. Further, project authorities also confirmed that after obtaining all relevant approvals like panchayat clearance, explosives license, environmental clearance, integrated consent to operate and mining approvals from respective departments, they are undertaking mining activities.
- Based on examination of records, the Joint Committee noted that M/s. Reena Metals have obtained integrated consent to operate from Kerala State Pollution Control Board vide letter No. PCB/KNR/ICOR/918/2018 dated 24.09.2018 and the consent is valid up to 31.10.2022.

- The Joint Committee based on verification of several records made available by various agencies/ departments noted that, this quarry site is not falling within the regulatory limits of Brahmagiri Wildlife Sanctuary, Karnataka or Aralam Wildlife Sanctuary, Kerala even though situated within 10 kms of inter-state boundary.
- As per the letter No. DCKNR/7049/2020/DM6 dated 27.11.2020, the Joint Committee noted that *“as per the Disaster management Plan of Kannur, the whole Panchayat of Ayyankunnu comes under earthquake zone IV and landslide and soil erosion are common in this area”*. As per the geo-coordinates of the quarry, it is found that a part of quarry belongs to medium hazardous zone and rest of the quarrying area does not belong to hazardous area prescribed in the hazardous zone mapping of KSDMA. Copy of the Letter received from District Collector, Kannur is enclosed as **Annexure-15**. As per the hazardous zonation maps made available, the Joint Committee noted that the quarry site does not fall in any category of hazardous zone and relevant photographs of zonation maps are enclosed as **Annexure-16**.





**Fig.3 & 4 :- Location of Quarry site outside Hazardous Zone.**

- Further, it was also noted that there is no habitation within 1 km radius from the quarry site and only a part of the quarry belonging to medium hazardous zone and most of the quarry area does not belong to hazardous area prescribed in the hazardous zone mapping of Kerala State Disaster Management Authority and the as per records of the Revenue Department quarry is located at 351m away from the high hazard zone.
- **In view of the above, the Joint Committee is of the view that the alleged quarry site is not located in the hazardous zone and as per mapping the minimum distance from the medium hazard zone area to the quarry is 41m whereas the maximum distance from the hazardous zone from the quarry is 276m and the quarry is 351m away from high hazard zone and accordingly there is no substantial impact on nearby forest area or habitation including wildlife.**

## **10. CONCLUSION AND FINAL REMARKS**

The Joint Committee constituted by Hon'ble NGT (SZ), Chennai after verification of available records and based on the assessment undertaken during physical inspection, conclude the following:

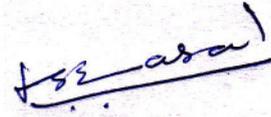
- A.** M/s. Reena Metals have a valid Environmental Clearance for conducting quarrying operations for extraction of building stone materials till 16.01.2022.
- B.** Project authorities have a valid Integrated Consent to Operate from KSPCB for conducting quarrying operations till 31.10.2022 and on the day of Joint Committee visit quarry was in operation.
- C.** Project authorities have obtained clearance from Ayyankunnu Panchayat and is valid till 15.11.2024
- D.** Project authorities have obtained explosive license from Joint Chief Controller of Explosives, South Circle, Chennai for conduct of quarry operations and the permission is valid till 31.03.2021.
- E.** Project authorities have obtained permission from Department of Mining and Geology through execution of a Lease Deed with Government of Kerala till 22.03.2029.
- F.** The quarry site is not falling within the regulatory limits of Brahmagiri Wildlife Sanctuary, Karnataka or Aralam Wildlife Sanctuary, Kerala and hence no clearance from Standing Committee of National Board for Wildlife required prior to issue of EC. Further, this is a Category B2 Project for which general conditions and inter-state boundary are also not applicable.
- G.** There is no habitation within 1 km radius from the quarry site and it is not located in the hazardous zone and as per mapping the minimum distance from the medium hazard zone area to the quarry is 41m whereas the maximum distance from the hazardous zone from the quarry is 276m and the quarry is 351m away from high hazard zone and accordingly there is no substantial impact on nearby forest area or habitation including wildlife.

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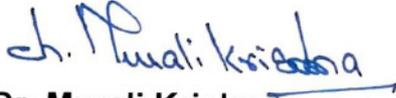
**District Collector**

Kannur District, Kerala



**Dr. P. S. Easa**

Member, SEAC, Kerala



**Dr. Murali Krishna**

Scientist-D

Integrated Regional Office

MoEFCC, Bangalore,



**Dr. S. Prabhu**

Scientist-C

Integrated Regional Office

MoEFCC, Bangalore,



**Smt. A. Shajan**

Wildlife Warden, Aralam Wildlife

Sanctuary,

Nominee of Chief Wildlife Warden,

Kerala



**Shri. S. Prabhakaran**

DCF, Madikeri

Nominee of Chief Wildlife Warden,

Karnataka

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**Smt. Anitha Koyan**

Environmental Engineer

Kerala State Pollution Control Board

Kannur, Kerala



**Shri. V. Divakaran**

Senior Geologist

Department of Mining and Geology,

Kannur, Kerala

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Validity expires on 16/01/2022



**Proceedings of the State Environment Impact Assessment Authority  
Kerala**

*Present: Prof. (Dr.) K.P. Joy, Chairman; Dr. J. Subhashini Member; Sri. V.S. Senthil, I.A.S;  
Member Secretary.*

Sub: - SEIAA- Environmental clearance for the quarry project in Survey No 179 & 1293 at Ayyankunnu Village, Iritty Taluk, Kannur District, Kerala by M/s Reena Metals – E.C. Granted- Orders issued.

**STATE ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY**

**No. 210/EC4/221/2014/SEIAA**

**Dated, Thiruvananthapuram 17/01/2017**

- Read:-
1. Application dated 08/11/2013 submitted by Sri.K.C.James authorized signatory of M/s.Reena Metals.
  2. Minutes of the meeting of 25<sup>th</sup> SEAC held on 14/15-02/2014
  3. Minutes of the meeting of 26<sup>th</sup> SEAC held on 20/21-03/2014.
  4. Minutes of the meeting of 35<sup>th</sup> SEIAA held on 09/04/2015
  5. Minutes of the meeting of 37<sup>th</sup> SEAC held on 16/17-6-2016.
  6. Minutes of the meeting of 38<sup>th</sup> SEAC held on 28/29-06/ 2016
  7. Minutes of the meeting of 60<sup>th</sup> SEAC held on 28/29-07/2016
  8. Minutes of the meeting of 61<sup>st</sup> SEAC held on 11/08/2016
  9. Minutes of the meeting of 60<sup>th</sup> meeting SEIAA held on 27/10/2016

**Environmental Clearance No. 11 /2017**

Sri.K.C.James, authorized signatory of M/s.Reena Metals submitted an application dated 8/11/2013, for Environmental Clearance for quarry project for an area of 4.9215 ha at Sy.Nos. 179, 180 & 1293 at Ayyankunnu Village, Iritty Block, Kannur Kerala for the purpose of extraction of minor minerals. The proposal was considered in the 25<sup>th</sup> SEAC meeting held on 14<sup>th</sup> and 15<sup>th</sup> February 2014 as agenda item no. 25.13. Despite intimation from the Secretariat of SEAC/SEIAA, the proponent failed to circulate the proposal to the members of SEAC without which the evaluation of the same was not possible. Further it was found that the environmental consultant has not produced valid authorization from the EIA co-ordinator to make a presentation before the Committee on his behalf. Hence the item was deferred to be considered in the next meeting and the proponent was intimated the same. In the meantime, the proponent has informed that he will not be present during appraisal of the

project scheduled for 26<sup>th</sup> Meeting held on 21<sup>st</sup> March 2014 as they are planning to submit the revised proposal shortly as per the latest requirements and guidelines of SEIAA. Other details as follows:

I. Project details		
1.	File No.	210/EC4/221/2014/SEIAA
2.	Name /Title of the project	Reena Metals – 2.9350 Ha
3.	Name and address of project proponent.	Reena Metals, MT-89-S, Highway Arcade, Kannur, Kerala 670002 Telephone : 0497-2701728 Email : <a href="mailto:reenairitty@rediffmail.com">reenairitty@rediffmail.com</a>
4.	Owner of the land	Reena Metals & Baby Balakrishnan
5.	Survey No. District/Taluk/ and Village etc.	S. NO: 179, 1293 Village : Ayyahkunnu Taluk : Thalassery District : Iritty STATE: KERALA
6.	Nature of the proposal – lease or permit with evidence.	Own land for Lease Already Quarry Permit for 50 cents – Building stone issued : No.167/2011-12/MM/GS/DCC/M- 3187/2011 , Dated 1/08/2011 and renewed time to time.
7.	Date of submission of Application	8/11/2013 file no (210/SEIAA/KL/221/2014)
8.	Brief description of the project.	Mine Plan approval for sy.nos. 179, 1293, for building stone quarry in 2.9350 Ha of land owned by Mr. K.C. James, submitted with EMP.
9.	Details of Authorized Signatory and address for correspondence	Mr. K.C. James Managing partner
II. Land Details		
10.	a) Extent of area in hectares	2.9350 Ha in Iritty, Kannur.
11.	b) Is the property forest land/Govt. land/own land/patta land	Private Patta Land , Land use – Dry Rocky area.
12.	c) Quantity of top soil/over burden produced and managed	No substantial quantity of top soil generated though it will be re-used in slopes
13.	d) Latitude and Longitude	12°03'14.97"N to 12°03'12.28"N 75°45'13.32"E to 75°45'09.61"E
14.	e) Topography of land and elevation	The area is roughly square in shape with major dimension along the north south direction. Major dimension of

		<p>the area is about 270 and with minor dimension about 260m. Bench Mark of the area is at Boundary pillar number 02 and is 122MSL. Overall slope of the area is from north west to south with lowest point near the southern boundary (120MSL) while highest level is towards north western boundary. The lowest contour in the area is 120 MSL while highest contour in the area is 152 MSL. Contour lines are drawn at an interval of 02m. There is slope in the southern side of the area and specific drainage pattern is observed in the north west to south. However normal flow of surface water during monsoon is from north west to south.</p> <p>Eastern part is easily accessible area and will be worked for exploitation of stones during the plan period. The southern portion does have basalt rock beneath and that can be exploited in later stage. There is network of road in the area to connect these various features and the main road outside the lease</p>
15.	f) Slope analysis	<p>The granite rock occurs in a sloping terrain with the RL in the range of +120m AMSL to +150m AMSL sloping from North West to South East (Surface and contour Maps)</p>
16.	g) Will there be any significant land disturbance resulting in soil erosion, subsidence & natural drainage.	<p>The site is stable and no erosions seen. Monsoon could create temporary erosion. Green belt suggested. – Plate No. 8 and 9 of Mine plan</p>
17.	h) Access road to the site width and condition	<p>Existing 7m road at a distance of 100m</p>
18.	i) Will there be any adverse impact on the aesthetics of the proposal site	<p>The mining plan is prepared in such a way that there is no adverse effect due to proposed project. Overburden relay and green belt at end of mine or please refer EMP and Conceptual plan – Plate No. 6 ( RQP Plates)</p>

III. Mining details			
19.	a) Minimum and Maximum height of excavation.	RQP – Geological plan (Working pit sections 4 – 4a)	
20.	b) Life of mine proposed.	12 years (Conceptual Plan and Progressive mine closure plan 6,7)	
21.	c) Underground mining if any proposed	No	
22.	d) Method of Mining	Semi-Mechanized open-cast mining	
23.	e) Distance from the adjacent quarry	Quarry within 500m	
24.	f) Cluster condition if any	Our own quarry within 500m	
25.	g) Has “No cluster certificate” submitted?	Not applicable	
26.	h) Distance from nearby habitation	More than 2 km “ Ayankkunu Village”	
27.	i) Distance from nearby forest, if applicable	More than 1 Km	
28.	j) Distance from protected area, Wildlife Sanctuary, National Park etc.	Aralam Wild life Sanctuary” more than 10 Km	
29.	k) Distance from nearby streams/rivers/National Highway and Roads	“Valapatnam River “ 10 km.	
30.	l) Is ESA applicable? If so distance from ESA limit	“10 Km” ESA	
31.	m) Has approved mining plan, prepared by RQP submitted?	Yes, Submitted with Certificate	
32.	n) Capacity of production in TPA	1,14,372 TPA	
33.	o) Details of mining process	Semi-Mechanized open cast mining	
IV. Details of Project cost			
34.	a) Land cost	40 Lakh	
35.	b) Plant and Machinery	158 Lakh	
36.	c) Total Cost	198 Lakh	
37.	V. Financial Statement including funding source and details of insurance etc.	Bank Loan and capital investment of partners. All equipment are insured	
38.	Management Plan	Air Pollution	1.5 Lakh
		Water Pollution	0.75 Lakh
		Green belt development	2 Lakh
		Pollution Monitoring	3.45 Lakh/Annum
		Fire fighting	1.5 Lakh
		Occupational Health and safety	0.75 Lakh
		Reclamation of mined area	0.75 Lakh
39.	VI. Whether Environment Management Plan or Eco restoration Plan satisfactory?	An EMP budget of 7.5 lakhs of Capital cost and 4.5 lakhs of Operation and Maintenance cost is	



		allocated in PFR.
40.	<b>VII.</b> Does it suggest mitigation measures for each activity	Yes
41.	<b>VIII.</b> If Pre-Feasibility Report (PFR) satisfactory	Yes with Mine Plan
42.	<b>IX.</b> Does it need public hearing	Not applicable as the area 2.9350 Ha which is < 5 Ha. (B2)
43.	<b>X.</b> Details of litigation and Court verdict if any	Not Applicable
44.	<b>XI.</b> Details of public complaint, if any	No petitions
45.	<b>XII.</b> Details of statutory sanction required	Approved mine plan for 2.9 Ha
46.	<b>XIII.</b> If CRZ recommendation applicable?	Not Applicable
<b>PART B</b>		
<b>Environment Impact Assessment and Mitigation Measures</b>		
<b>Impact on water</b>		
47.	a) Details of water requirement per day in KLD	11 KLD
48.	b) Water source/sources.	Bore wells or tankers
49.	c) Expected water use per day in KLD.	11 KLD
50.	d) Details of water requirements met from water harvesting.	Water Recharge Pits
51.	e) What are the impact of the proposal on the ground water?	No effect
52.	f) How much of the water requirement can be met from the recycling of treated waste water? (Facilities for liquid waste treatment)	Water Recharge Pits could enhance site use.
53.	g) What is the incremental pollution load from waste water generated from the proposed activities?	No waste water generated but Air and Noise pollution only which can be suppressed by water sprinkling and use of sophisticated mechinaries.
54.	h) How is the storm water from within the site managed?	Rain water Pits
<b>Impact on Biodiversity and Eco-restoration Programmes</b>		
55.	a) Will the project involve extensive clearing or modification of vegetation (Provide details)	No, project proposed on dry and exposed rocky land
56.	b) What ate the measures proposed to minimize the likely impact on vegetation (details of proposal for tree plantation/ landscaping)	Afforestations (EMP – RQP)
57.	c) Is there any displacement of fauna – both terrestrial and aquatic. – If so what are the mitigation measures ? d) Presence of any endangered species or red listed category (in detail)	There is no displacement of fauna from site. Also there are no rare/ endangered species at site.  Green belt and Afforestation ( EMP-RQP)

<b>Impact on Air Environment</b>		
58.	a) What are the mitigation measures on generation of dust, smoke and air quality	<ul style="list-style-type: none"> <li>• Sprinkling of water – Dust Control</li> <li>• Green belt</li> <li>• Pollution Control equipment</li> <li>• Personal Protective Equipment for labor – EHS / OHS</li> </ul>
59.	b) Details of internal traffic management of the site.	Site Manager is trained
60.	c) Details of noise from traffic, machines and vibrator and mitigation measures	<ul style="list-style-type: none"> <li>• Sophisticated Machinery</li> <li>• Clean development mechanism</li> <li>• Dust control</li> <li>• PPE</li> </ul>
61.	d) Impact of DG sets and other equipments on noise and vibration and ambient air quality around the project site and mitigation measures	<ul style="list-style-type: none"> <li>• Acoustic enclosures to control noise</li> <li>• CDM</li> </ul>
62.	e) Air quality monitoring in detail	Monitoring Budget presented in PFR.
<b>Energy Conservation</b>		
63.	a) Details of power requirement and source of supply.	No power supply
64.	b) Details of renewable energy (non - conventional) used.	Non conventional source of energy not used.
<b>Risk Management</b>		
65.	a) Are there sufficient measures proposed for risk hazards in case of emergency such as accident at the site?	<ul style="list-style-type: none"> <li>• Access to hospitals provided</li> <li>• Accident escalation to management available at site.</li> <li>• Vehicles for labor pick up and drop available.</li> </ul>
66.	b) Are proposals for fencing around the quarry satisfactory? c) Storage of explosives/hazardous substance in detail d) Facility for solid waste management	<ul style="list-style-type: none"> <li>• Safety at site maintained for access control area cordoned and fancily proposed .</li> <li>• Magazine area has danger marking.</li> <li>• Annexure No. ( Magazine area</li> <li>• Blasters license :Licence No: /E/SC/KL/22/1549 (E63962), Dated 09.09.201 (Annexure – 8).</li> <li>• Incinerator and Safety tank available at residence area of workers.</li> </ul>



Socio Economic Impacts								
67.	a) Will the project cause adverse effects on local communities disturbance to sacred sites or other cultural values. What are the safe guards proposed?	No Adverse effects foreseen. The company has a CSR Policy. 2 % of Profit contribution towards CSR.						
68.	b) Will the proposal result in any changes to the demographic structure of local population. If so, provide details.	<ul style="list-style-type: none"> <li>Local labour will be hired and local purchase will be made thus economical status of local populace upgraded.</li> <li>Schools can receive CSR contribution.</li> <li>CSR contribution to PHC will help sanitation.</li> <li>CSR contribution to Panchayat and professional taxes will be used as overall development of local area.</li> </ul>						
69.	c) Are the CSR proposals satisfactory. Give details	<p>Common CSR Activities already carried out</p> <table border="1"> <thead> <tr> <th>Sl.No</th> <th>Particulars</th> <th>Amount in Rs.in lakhs</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>CSR</td> <td>2.5 Lakhs</td> </tr> </tbody> </table>	Sl.No	Particulars	Amount in Rs.in lakhs	1	CSR	2.5 Lakhs
Sl.No	Particulars	Amount in Rs.in lakhs						
1	CSR	2.5 Lakhs						
70.	d) What are the projects benefits in terms of employment potential?	<p>10 local labor</p> <p>Indirect : Drivers and supported activities : 20 staff</p>						

2. Despite intimation from the Secretariat of SEAC/SEIAA, the project proponent was absent for presentation in the 26<sup>th</sup> meeting SEAC for the second chance also held on 20<sup>th</sup> and 21<sup>st</sup> March 2014 as agenda item no. 26.37, and hence the proposal was *delisted* by the Committee.

On 4.11.2014 the proponent submitted a letter saying that they have changed their consultant from Vishontek Consultancy Services, Bhubaneswar to Hubert Enviro Care Systems Pvt.Ltd., Chennai and also submitted the proof of documents of NABET accreditation.

3. The proposal was placed in the 35<sup>th</sup> meeting of SEIAA held on 9-4-2015. SEIAA decided that engaging consultant is not the concern of the Authority. If the revised proposal as per rules with mining plan as approved by the competent authority is not produced within two months, the application may be rejected. SEIAA has intimated to the applicant vide letter no 210/EC2/221/2014 dated 13-4-2015 to submit the clarifications sought by 35<sup>th</sup> SEIAA.

4. The proponent has submitted letter of intent and Approved Mining Plan as per KMMCR-2015. While scrutinizing the Mining Plan and letter of intent, it was found that the total area of quarry project, Sy.Nos and Taluk are changed to 2.9350 ha falling in Sy Nos.179 and 1293 at Ayyankunnu Village, Iritty Taluk, Kannur District. According to the Mining Plan, the proponent has submitted revised Form1, PFR and EMP. The proposal was placed in the 57<sup>th</sup> meeting of SEAC held on 16/17-6-2016. The Committee deferred the item for presentation in the next meeting.
5. The proposal was again considered in the 58<sup>th</sup> Meeting of SEAC, held on 28-29<sup>th</sup> June, 2016. The proponent admitted that the quarry is in operational phase based on quarry permit. There could be a possible violation. The Committee decided to **defer** the item for field visit. The proponent agreed to spend Rs 6 lakhs per year towards community welfare activities for a period of next 5 years and also agreed to implement schemes in consultation with the local body.

Field visit to the Quarry project site of **M/s Reena Metals** in Ayyankunnu Village, Iritty Taluk, Kannur District, Kerala was carried out on 17.07.2016 by the sub-committee of SEAC, Kerala, comprising Dr. P S Harikumar, Dr. K M Khaleel and Sri. John Mathai. The Proponent along with his team was present at the site at the time of site visit.

*"The project is located at about 5 km east of Kuttupuzha with approach from Anapanthi on the Iritty- Virajpet road. The interstate boundary is located about 2.5 km to the north. Since the project falls under B2 category general conditions are not applicable and hence the condition of interstate boundary is not considered. The area falls on the western sloping segment of Ayyankunnu. The present application is for an area of 2.9 ha out of a total area of about 16 ha. The exact shape and boundary of the proposed area to be quarried was not clear to the sub-committee as it was not clearly demarcated with boundary pillars and fenced. Part of the area has been exploited though not working at the time of inspection. Top soil/OB is seen stored in different places. The rock type is massive chert with a thin mafic dyke. The storm water from the entire area is presently not channelized. Floral and faunal biodiversity is not observed as the area is mostly cleared. Few buildings seen in the boundary are no longer dwelling units."*

Based on an overall evaluation of the site, following aspects may be considered before it is recommended for EC

- *Map showing all lands in possession and the proposed quarry lease area within this land. Boundary pillars to be erected in the proposed quarry area, fenced and reported. The GPS coordinates of the boundary pillars also to be given.*
- *The certificate that the proposed quarry area is not assigned for any special purposes.*
- *Top soil and Over burden should be stored in the designated place only and provided with protective support walls. The OB stored adjacent to a seasonal stream on the southern side need proper management without entering into the stream.*
- *A catch water drain to be provided all along the lowest part and*

- *channelized into a RWH structure to be created on the lower slope.*
- *Assurance that green belt will be provided around the periphery. A separate plot should be set apart for preserving rare plants in the vicinity.*
- *The CSR activity needs revision as suggested in the meeting.*

The proponent submitted the clarifications on 05.08.2016.

6. The proposal was considered in the 61<sup>st</sup> Meeting of SEAC held on 11<sup>th</sup> August 2016. The Committee after examining the mining plan, prefeasibility report, Field Inspection Report and the other documents and details provided by the proponent decided to recommend for issuance of EC subject to the general conditions in addition to the following specific conditions that:
1. The approach road should be widened to satisfy local body rules
  2. Top soil and Over burden should be stored in the designated place only and provided with protective support walls. The OB stored adjacent to a seasonal stream on the southern side need proper management without it entering into the stream.
  3. A catch water drain to be provided all along the lowest part and channelized into a RWH structure to be created on the lower slope.
  4. Assurance that green belt will be provided around the periphery.
  5. A separate plot should be set apart for preserving rare plants in the vicinity.

The proponent agreed to spend 6 lakhs/ annum towards community welfare activities for a period of next 5 years and also agreed to implement schemes in consultation with the local body.

7. SEIAA in its 60<sup>th</sup> meeting held on 27<sup>th</sup> October 2016 accepted the above recommendation and to issue Environmental Clearance on condition that the quarrying shall be started only after fulfillment of the specific condition No 1 and 5 as pre mining conditions, and compliance of this should be certified by a competent body.
8. Environmental clearance as per the EIA notification 2006 is hereby accorded for the proposed Quarry project in survey No. Survey Nos 179 & 1293 of Reena Metals, Ayyankunnu Village, Iritty Taluk, Kannur District - subject to the specific conditions stipulated in para 6&7, all the environmental impact mitigation and management measures undertaken by the project proponent in the Form I and other documents submitted to SEIAA, the mitigation measures proposed in the table in para 1 above. The assurances and clarifications given by the proponent will be deemed to be a part of these proceedings as if incorporated herein. Also the general conditions for projects stipulated for mining, appended hereto will be applicable and have to be strictly adhered to.
9. The clearance issued will also be subject to full and effective implementation of all the undertakings given in the application form, mitigation measures as assured in the Environment Management Plan and the mining features including progressive mine closure plan as submitted with the application and relied on for grant of this clearance. The above undertakings and the conditions and undertakings in chapter 4 of Mining

plan (Mining), Chapter 11 (EMP) of the Mining Plan and Chapter 5 of Mining plan (Blasting) and the entire Progressive Mine Closure Plan as submitted will be deemed to be part of these proceedings as conditions as undertaken by the proponent, as if incorporated herein.

10. Validity shall be five years subject to inspection by SEIAA on annual basis and compliance of the conditions, subject to earlier review of E.C in case of violation or non-compliance of conditions or genuine complaints from residents within the security area of the quarry. Environmental Clearance is therefore granted to the quarry project of Mr.K.C.James Managing Partner of Reena Metals, Iritty Block, Angadikadavu,P.O., Ayyankunnu Village, Iritty Tehsil , Kannur District, Sy.No.179 & 1293 of 2.9350 hectares subject to specific condition in para 6 & 7 above and addition the general conditions annexed hereto.
11. Compliance of the conditions herein will be monitored by the Authority or its agencies and also by the regional office of the Ministry of environment & forests, Govt. of India, Bangalore.
  - i. Necessary assistance for entry and inspection should be provided by the project proponent and those who are engaged or entrusted by him to the staff for inspection or monitoring.
  - ii. Instances of violation if any shall be reported to the District collector, Kannur to take legal action under the Environment (Protection) Act 1986.
  - iii. The given address for correspondence with the authorised signatory of the project is Mr.K.C.James Managing Partner of M/s Reena Metals, MT-89-S, Highway Arcade, Thana, Kannur, Kerala – 670 002.
  - iv. Clearance is therefore granted to the quarry project of Sy. No. 179 & 1293 of Mr.K.C.James, Managing Partner, Reena Metals, MT-89-S Highway Arcade, Kannur -2 subject to specific condition in para 6&7 above in addition to the general conditions annexed hereto.



Sd/-  
V.S. SENTHIL, I.A.S.,  
Member Secretary (SEIAA)

To

Mr.K.C.James,  
M/s Reena Metals,  
MT-89-S,  
Highway Arcade, Thana, Kannur,  
Kerala – 670 002.

Copy to:

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4<sup>th</sup> Floor, E& F Wing, II block, Koramangala, Bangalore-560034.
2. Additional Chief Secretary to Government, Environment Department.
3. The District Collector, Kannur
4. The Director, Mining and Geology Department, Kesavadasapuram, Thiruvananthapuram-4
5. The Secretary, Ayyankunnu Panchayat, Iritty, Angadikadavu.P.O, Kannur- 670 706
6. Chairman, SEIAA
7. E.C File
8. Stock File
9. Website
10. O/C.

Forwarded/By Order

*Rajamohan*

Administrator (SEIAA) TTIAR

Administrator  
State Environment Impact Assessment Authority  
Pallimukku, Pettah  
Thiruvananthapuram-24  
Phone No: 0471-2742262



# STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY KERALA

## GENERAL CONDITIONS (for mining projects)

1. Rain Water Harvesting facility should be installed as per the prevailing provisions of KMBR / KPBR, unless otherwise specified.
2. Environment Monitoring Cell as agreed under the affidavit filed by the proponent should be formed and made functional.
3. Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach road and internal roads.
4. Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project.
5. Sprinklers shall be installed and used in the project site to contain dust emissions.
6. Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent.
7. At least 10 percent out of the total excavated pit area should be retained as water storage areas and the remaining area should be reclaimed with stacked dumping and overburden and planted with indigenous plant species that are eco-friendly, if no other specific condition on reclamation of pit is stipulated in the E.C.
8. Corporate Social Responsibility (CSR) agreed upon by the proponent should be implemented
9. The lease area shall be fenced off with barbed wires to a minimum height of 4ft around, before starting of mining. All the boundary indicators (boards, stores, markings, etc) shall be protected at all times and shall be conspicuous.
10. Warning alarms indicating the time of blasting (to be done at specific timings) has to be arranged as per stipulations of Explosive Department.
11. Control measures on noise and vibration prescribed by KSPCB should be implemented.
12. Quarrying activities should be limited to day time as per KSPCB guidelines/specific conditions.
13. Blasting should be done in a controlled manner, as specified by the regulations of Explosives Department or any other concerned agency.
14. A licensed person should supervise/control the blasting operations.
15. Access roads to the quarry shall be tarred to contain dust emissions that may arise during transportation of materials.
16. Overburden materials should be managed within the site and used for reclamation of mine pit as per mine closure plan / specific conditions.
17. Height of benches should not exceed 5 m, and width should not be less than 5 m, if there is no mention in the mining plan/specific condition.
18. Mats to reduce fly rock blast to a maximum of 10 PPV should be provided.
19. Maximum depth of mining from general ground level at site shall not exceed 10m
20. No mining operations should be carried out at places having a slope greater than 45°.
21. Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB.
22. The workers on the site should be provided with the required protective equipment such as ear muffs, helmet, etc.
23. Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.
24. The transportation of minerals should be done in covered trucks to contain dust emissions.
25. The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project.
26. Disposal of spent oil from diesel engines should be as specified under relevant Rules/Regulations.
27. Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department.
28. A minimum buffer distance of 100m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided.
29. 100 m buffer distance should be maintained from forest boundaries.

30. Consent from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating mining activity.
31. All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.
32. In the case of any change(s) in the scope of the project, extent quantity, process of mining technology involved or in any way affecting the environmental parameters/impacts as assessed, based on which only the E.C is issued, the project would require a fresh appraisal by this Authority, for which the proponents shall apply and get the approval of this Authority.
33. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
34. The stipulations by Statutory Authorities under different Acts and Notifications should be complied with, including the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
35. The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Environment Impact Assessment Authority (SEIAA) office and may also be seen on the website of the Authority at [www.seiaakerala.org](http://www.seiaakerala.org). The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.
36. A copy of the clearance letter shall be sent by the proponent to concerned Grama Panchayat/ District Panchayat/ Municipality/ Corporation/ Urban Local Body and also to the Local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The Environmental Clearance shall also be put on the website of the company by the proponent.
37. The proponent shall submit half yearly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the respective Regional Office of MoEF, Govt. of India and also to the State Environment Impact Assessment Authority (SEIAA) office.
38. The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40. Sign board with extent of lease area and boundaries shall be depicted at the entrance of the quarry, visible to the public.
39. The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.
40. No change in mining technology and scope of working should be made without prior approval of the SEIAA, No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, as applicable.
41. The Project proponent shall ensure that no natural water course and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
42. Monitoring of Ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places loading and unloading points & transfer point to reduce fugitive emissions.
43. The top soil, if any, shall temporarily be stored at earmarked site(s) only for the topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The maximum height of the dumps shall not exceed 8m and width 20m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining.

44. Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.
45. Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM<sub>10</sub> and PM<sub>2.5</sub> such as haul Road, loading and unloading points and transfer points – it shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
46. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
47. Measures should be taken for control of noise levels below 85 dBA in the work environment.
48. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
49. The funds earmarked for environmental protection measures and CSR activate should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State Environment Impact Assessment Authority (SEIAA) office.
50. The Regional Office of MOEF & CC located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (S) of the Regional Office by furnishing the requisite data/information/monitoring reports.
51. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
52. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
53. The SEIAA may revoke or suspend the order, for non implementation of any of the specific or this implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
54. The above conditions shall prevail notwithstanding anything to the contrary, in consistent, or simplified, contained in any other permit, license or consent given by any other authority for the same project.
55. This order is valid for a period of 5 years or the expiry date of mine lease period issued by the Government of Kerala, whichever is earlier.
56. The Environmental Clearance will be subject to the final order of the courts in any pending litigation related to the land or project, in any court of law.
57. The mining operation shall be restricted to above ground water table and it should not intersect ground water table.
58. All vehicles used for transportation and within the mines shall have 'PUC' certificate from authorized pollution taking centre. Washing of all vehicles shall be inside the lease area'
59. Project proponent should obtain necessary prior permission of the competent authorities for drawal of requisite quantity of surface water and ground water for the project.
60. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the six monthly reports to SEIAA.
61. Occupational health surveillance program of the workers should be under taken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

*Rajendran*

For Member Secretary, SEIAA Kerala  
C. RAJENDRAN CHETTIAR  
Administrator  
State Environment Impact Assessment Authority  
Palimukku, Pottah  
Muvattupuzha-24



## KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/KNR/ICO/2408/2011

Date of issue :24/09/2018

### INTEGRATED CONSENT TO OPERATE - RENEWAL

**Consent No : PCB/KNR/ICO-R/918/2018**

**Ref : 1.Your online application No.8097243**

**2.Consent No. PCB/KNR/ICO-R/569/2015 dated 18.11.2015**

**3.Consent variation order No. PCB/KNR/ICO-R/2017 dated 10.03.2008**

The ' Integrated Consent to Operate' issued as per reference above to M/s QUARRY OWNED BY K.C.JAMES,REENA METALS VANIYAPPARATHETTU,CHARAL P.O,IRITTY-670706 is hereby renewed up to 31/10/2022 and issued to M/s QUARRY OWNED BY K.C.JAMES,REENA METALS VANIYAPPARATHETTU,CHARAL P.O,IRITTY-670706 The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

#### I. GENERAL

S.No.	Items	Description
1	ANNUAL FEE	Rs.7100/-
2	CAPITAL INVESTMENT	Rs.34.8 lakhs
3	VALIDITY	31.10.2022
4	FEE REMITTED	Rs.35,492/-

#### II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

#### III. CONDITIONS

1. This consent is renewed subject to the Environmental clearance number:11/2017 Ref no 210/EC4/221/2014/SEIAA dated 17/01/2017 issued by State Environmental Impact Assesment

Authority and letter of intent Number 9335/M3/2015 dtd,18/09/2015 from the Mining and Geology Director, Mining and Geology Directorate, Thiruvananthapuram

2. This consent is valid only when the Environmental Clearance is valid

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :24/09/2018

SIGNATURE & SEAL OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER



**To**

Office copy

K.C.JAMES, MANAGING PARTNER, KOOTTANAL HOUSE, VANIYAPPARATHETTU, CHARAL  
P.O,IRITTY-670706

**1. This digitally signed document is legally valid as per the Information Technology Act 2000**

2. For verifying this document please go to [krocmmms.nic.in](http://krocmmms.nic.in) and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

Telephone: 0497-2711621



# KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE  
 6<sup>TH</sup> FLOOR, RUBCO HOUSE, SOUTH BAZAR.  
 KANNUR - 670002  
 Email-kspcbdoknr@gmail.com

Date: 11/09/2020

The following is the Respirable Suspended particulate Matter (RSPM) observed at the source as part of air pollution Monitoring Conducted based on Order dated 16/3/2020 in the Appeal No: 24 of 2017 by the Hon'ble National Green Tribunal (SZ), Chennai.

Sl No	Date Of Sample Collection	Source	RSPM/value ( $\mu\text{g}/\text{m}^3$ )	Permissible Limit (24H) ( $\mu\text{g}/\text{m}^3$ )
1	08-09-2020	M/s Reena Metals, Vaniyapara Thattu	28.7	100

**Environmental Engineer**





# KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE  
6<sup>TH</sup> FLOOR , RUBCO HOUSE , SOUTH BAZAR.  
KANNUR – 670002  
Email-kspcbdoknr@gmail.com

Date: 11/09/2020

**INTENSITY OF SOUND MEASURED AT M/S REENA METALS,**  
**VANIYAPARA THATTU, KANNUR**  
**ON 08/09/2020**

SL.NO	WORKING CONDITION	START TIME	DURATION	INTENSITY OF SOUND MEASURED IN Deci Bell (L Aeq)
1	Ambient Sound	9.00 AM	30 minutes	43.3 dB
2	During working of stone crusher and drilling of holes in the quarry	10.00 AM	1 hr 30 minutes	53.7 dB
3	During blasting in quarry	2.00 PM	1 hr 0minutes	55.6 dB



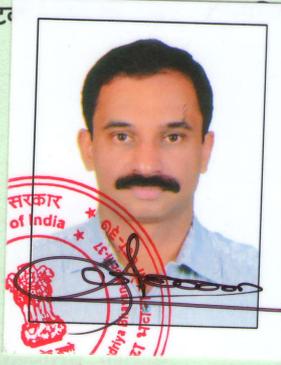
**Environmental Engineer**

## अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक  
Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/SC/KL/22/1544(E63962)  
वार्षिक फीस रूपए (Annual Fee Rs): 2400/-



1. Licence is hereby granted to

Shri K.C.JAMES, Managing Partner (अधिभोगी / Occupier : K.C.James), M/s.Reena Metals, MT-89-S, High Way Arcade, Thana, Town/Village - Thana, District-KANNUR, State-Kerala, Pincode - 670002

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Individual**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।  
Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Safety Fuse, Electric Detonators, Ordinary Detonator, - के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।  
Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2,0	0	150 Kg.
2.	Safety Fuse	6,1	0	2000 Mtrs
3.	Electric Detonators	6,3	0	2000 Nos.
4.	Ordinary Detonator	6,3	0	2000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए] : 20 times  
(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] : as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्ति परिसर की पुष्टि होती है।  
The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/SC/KL/22/1544(E63962)  
दिनांक (Dated) 19/02/2013

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:  
Survey No. 179, ग्राम (Town/Village) : Ayyankunnu (v) Thalassery Taluk

पुलिस थाना (Police Station) : Kannur  
पिनकोड (Pincode) 670706  
फैक्स (Fax)

जिला (District) KANNUR राज्य (State) Kerala  
दूरभाष (Phone) 04972701729 ई. मेल (E-Mail) reenairitty@rediffmail.com

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।  
The licensed premises consist of following facilities.

: Type- C Magazine.Masonry construction

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।  
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।  
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्ति शर्तों।  
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2017 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2017.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्ति परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंज्ञित की जा सकती है, जहां यह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 19/02/2013

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
South Circle, Chennai

**Amendments :**

- Amendment in Drawings/Facilities/Premises dated : 24/05/2013
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 24/05/2013
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 05/11/2013

copy of conditions enclosed here with  
edh

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख  
Date of Renewal

समाप्ति की तारीख  
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प  
Signature of licensing authority and stamp

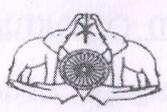
30/03/2017

31/03/2021

Dy. Chief Controller of Explosives, Ernakulam

✓ उ. सु. वि. नि., एरनाकुलम  
D. C. C. E., Ernakulam

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.



ലൈസൻസ് നമ്പർ : B2/4435/2019

തീയതി:16/11/2019

അയ്യൻകുന്ന് ഗ്രാമ പഞ്ചായത്തിൽ നിന്നും 1994 ലെ കേരളാ പഞ്ചായത്ത് രാജ് ആക്ട്(1994 ലെ 13)232, 233, 234,254 എന്നീ വകുപ്പുകളും അതേ തുടർന്നുള്ള ചട്ടങ്ങളും അനുസരിച്ചു നൽകുന്ന

**ഫാക്ടറികൾ,വ്യവസായങ്ങൾ,സംരംഭങ്ങൾ,മറ്റു സേവനങ്ങൾ എന്നിവക്കായി നൽകുന്ന ലൈസൻസ്**

ലൈസൻസിയുടെ പേരും മേൽവിലാസവും	കെ.സി. ജെയിംസ്, കുറ്റനാൽ ഹൗസ്, ചരൾ(പി.ഒ),പിൻ-670706	
സ്ഥാപനത്തിന്റെ പേരും സ്ഥലനാമവും	റീന മെറ്റൽസ്, പുല്ലൻപാറത്തട്ട്	
ലൈസൻസ് നൽകിയിട്ടുള്ള പ്രവർത്തനങ്ങൾ	സ്ഫോടകവസ്തുക്കൾ ഉപയോഗിച്ച് കരിങ്കൽ ഖനനം നടത്തുന്നതിന്	
കെട്ടിടത്തിന്റെ നമ്പരും വാർഡ് നമ്പരും	സർവ്വേ നമ്പർ 179,1293, വാർഡ് V	
ലൈസൻസ് കാലയളവ്	01/04/2019 മുതൽ 31/03/2024 വരെ	
ഈടക്കിയ ലൈസൻസ് ഫീസ്		രസീത് നമ്പർ
	10000/-	118020104405 29/03/2019
	40000/-	119020102228 14/11/2019
ലൈസൻസ് അനുവദിക്കുന്നതിനായി ഹാജരാക്കിയ നിരാക്ഷേപ പത്രങ്ങളുടെ വിശദാംശങ്ങൾ (നമ്പർ, തീയതി, കാലയളവ്, നൽകിയ അധികാരസ്ഥാനം)	1)Consent no: PCB/KNR/ICO-R/918/2018 dt.24/09/2018 from Environmental Engineer,Kerala State Pollution Control Board; കാലാവധി-31/10/2022 വരെ 2) License No:E/SC/KL/22/1544(E63962) dt. 19/02/2013 from Dy.Chief Contoller of Explosives,Ernakulam; കാലാവധി-31/03/2021 വരെ 3)No.829/2016-17/9335/M3/2015/DMG DT. 18/03/2017 From Director of Mining &Geology,Thiruvananthapuram; കാലാവധി-22/03/2029 വരെ 4)Cert.No.MR/SZ/0057 dt12/12/2011 from Chairman,Board of Mining Examinations; കാലാവധി-15/02/2020 വരെ 5)No.210/EC4/221/2014/SEIAA dt.17/01/2017 of Member Secretary,State Environmental Impact Assessment Authority,Thiruvananthapuram; കാലാവധി-16/01/2022 വരെ	

**This licence shall be valid for five years only provided all NOC produced shall be renewed within the stipulated time limit.**



സെക്രട്ടറി 16/11/19

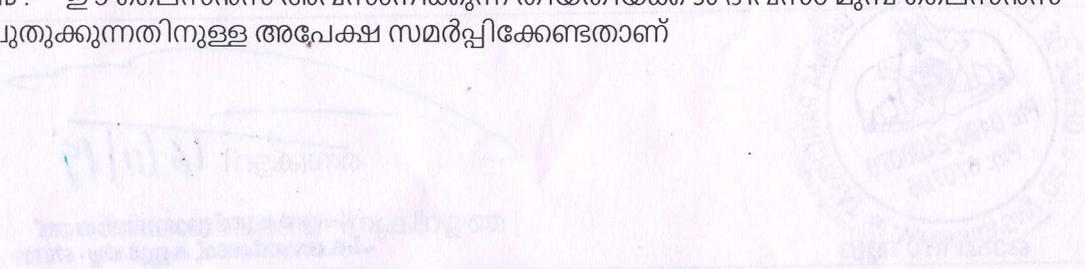
അയ്യൻകുന്ന് ഗ്രാമപഞ്ചായത്ത്  
പി.ഒ. അടവിലക്കൽ, കണ്ണൂർ ജില്ല - 670706  
Ph: 0490 2426070, Mob: 9495049140

**ലൈസൻസി താഴെ പറയുന്ന വ്യവസ്ഥകൾ അനുസരിക്കേണ്ടതാകുന്നു**

1. കേരള പഞ്ചായത്ത് രാജ് ആക്ടും അതേ തുടർന്നുള്ള ചട്ടങ്ങളും ബൈലകളും അനുസരിച്ചു പ്രവർത്തിക്കേണ്ടതാകുന്നു.
2. തൊഴിൽ സ്ഥലവും അതിലുള്ള സാധനസാമഗ്രികളും പഞ്ചായത്തധികാരികൾക്കോ/സെക്രട്ടറി അധികാരപ്പെടുത്തുന്ന മറ്റ് ഉദ്യോഗസ്ഥർക്കോ പരിശോധിക്കുന്നതിന് ലൈസൻസി വേണ്ട സൗകര്യം നൽകേണ്ടതും അവർ ആവശ്യപ്പെട്ടാൽ ഈ ലൈസൻസ് കാണിക്കേണ്ടതും ആകുന്നു.
3. ഏത് സ്ഥലത്തിന്റെ കാര്യത്തിൽ ലൈസൻസ് നൽകിയിരിക്കുന്നുവോ ആ സ്ഥലത്ത് എല്ലാവരും കാണത്തക്ക വിധത്തിലുള്ള ഒരു ഭാഗത്ത് ലൈസൻസി തന്റെ പേരും ലൈസൻസിന്റെ നമ്പരും ഉദ്ദേശവും കാണിക്കുന്ന ഒരു അടയാളപ്പലക വെച്ചിരിക്കേണ്ടതാണ്.
4. പഞ്ചായത്തിൽ നിന്നും അനുവാദം ലഭിച്ച ശേഷമല്ലാതെ തൊഴിൽ സ്ഥലം മാറ്റാൻ പാടില്ലാത്തതും തൊഴിൽ നിർത്തുന്ന പക്ഷം വിവരം മുൻകൂട്ടി പഞ്ചായത്തിൽ അറിയിക്കേണ്ടതുമാകുന്നു.
5. തൊഴിൽ സ്ഥലവും പരിസരങ്ങളും വൃത്തിയായും സാക്രമികരോഗാണുക്കൾ ഉണ്ടാകാത്ത വിധത്തിലും പൊതുജനോപദ്രവമാകാത്ത വിധത്തിലും വ്യാപാരത്തിനു വെച്ചിട്ടുള്ള ഭക്ഷണപദാർത്ഥങ്ങൾ ഈച്ച, അണുക്കൾ, പൊടി മുതലായവയുടെ ശല്യം ഉണ്ടാകാത്ത വിധത്തിലും സൂക്ഷിക്കേണ്ടതാണ്.
6. ഓരോ പ്രവർത്തി ദിവസത്തിന്റെയും ഒടുവിൽ സ്ഥലം വൃത്തിയാക്കേണ്ടതാണ്.
7. ആ സ്ഥലത്തിന്റെയോ പരിസരത്തിന്റെയോ ഏതെങ്കിലും ഭാഗത്ത് വീഴുകയോ നിക്ഷേപിക്കപ്പെടുകയോ ചെയ്യുന്ന ചപ്പുചവറോ, മൃഗങ്ങളുടെ അവശിഷ്ടങ്ങളോ മറ്റ് പദാർത്ഥമോ ശേഖരിച്ച്, സെക്രട്ടറിക്ക് തൃപ്തികരമായ രീതിയിൽ നീക്കം ചെയ്യേണ്ടതാണ്.
8. ലൈസൻസി ഏതൊരു കെട്ടിടത്തിന്റെയും ചുവരുകളുടെ അകവശത്തിന്റെ ഏതൊരു ഭാഗവും മേൽപറഞ്ഞ പരിസരത്തുള്ള തറയും നടപ്പാതയും അവിടെ തെറിച്ച് വീഴാനിടയുള്ള ഏതെങ്കിലും ദ്രാവകമോ, മാലിന്യമോ, ചപ്പുചവറോ, അസഹ്യവും, ഉപദ്രവകരവുമായ ഏതെങ്കിലും പദാർത്ഥമോ അവിടെ ലയിക്കുന്നത് തടയാത്തവിധം എപ്പോഴും നന്നായി കേടുപാട് തീർത്ത് നിലനിർത്തേണ്ടതാണ്.
9. ലൈസൻസി മേൽപറഞ്ഞ സ്ഥലത്തോ, പരിസരത്തോ അതോടു ചേർന്നോ ഉള്ള ഏതൊരു ഓവുചാലും, അഴുക്കുജലം കളയുന്നതിനുള്ള ഉപകരണവും എപ്പോഴും നന്നായി കേടുപാടുതീർത്തു വെക്കേണ്ടതാണ്.
10. അയിത്തം ആചരിക്കുന്ന കടകളുടെ ലൈസൻസ് റദ്ദുചെയ്യുന്നതാണ്.
11. ഏതെങ്കിലും തരത്തിലുള്ള തപ്ക് രോഗമോ കുഷ്ഠ രോഗമോ വ്രണമോ പകർച്ച വ്യാധികളോ ഉള്ള യാതൊരാളും കച്ചവടം നടത്തുന്നതിന് ഉപയോഗിക്കുന്ന സ്ഥലത്തും പരിസരത്തും പ്രവർത്തിക്കുവാൻ പാടില്ലാത്തതാകുന്നു.
12. 50 മൈക്രോണിൽ കുറവുള്ള പ്ലാസ്റ്റിക്സുകളും മറ്റ് നിരോധിത പ്ലാസ്റ്റിക് ഇനങ്ങളും ഉൽപ്പാദിപ്പിക്കുകയോ ശേഖരിക്കുകയോ വിൽക്കുകയോ കൈകാര്യം ചെയ്യുകയോ ചെയ്യാൻ പാടില്ല.
13. സ്ഥാപനത്തിന്റെ ബോർഡിൽ സ്ഥാലനാമം മലയാളത്തിലും ഇംഗ്ലീഷിലും രേഖപ്പെടുത്തേണ്ടതാണ്.
14. 20 സീറ്റിൽ കൂടുതലുള്ള എല്ലാ ഹോട്ടലുകൾക്കും റസ്റ്റോറന്റുകൾക്കും ടോയ്ലറ്റ് സൗകര്യം ഏർപ്പെടുത്തേണ്ടതാണ്.
15. നിരോധിത ഉൽപ്പന്നങ്ങളായ പാൻമസാല, ഗുഡ്ഖ തുടങ്ങിയവ സംഭരിച്ചുവയ്ക്കുവാനോ വിൽക്കുവാനോ പാടില്ല.
16. ബാലവേല അനുവദിക്കാൻ പാടില്ല.
17. അപേക്ഷയോടനുബന്ധിച്ച് ഹാജരാക്കിയിട്ടുള്ള നിരാക്ഷേപപത്രങ്ങളിലെ വ്യവസ്ഥകൾ പാലിച്ചിരിക്കേണ്ടതാണ്.
18. മുകളിൽ കാണിച്ചിരിക്കുന്ന വ്യവസ്ഥകളുടെ ലംഘനം ഈ ലൈസൻസ് റദ്ദു ചെയ്യപ്പെടുന്നതിന് കാരണമാകാവുന്നതാണ്.

സെക്രട്ടറി

NB :- ഈ ലൈസൻസ് അവസാനിക്കുന്ന തിയതിയ്ക്ക് 30 ദിവസം മുമ്പ് ലൈസൻസ് പുതുക്കുന്നതിനുള്ള അപേക്ഷ സമർപ്പിക്കേണ്ടതാണ്



## PROCEEDINGS OF THE DIRECTOR OF MINING &amp; GEOLOGY

**Sub:** Mining & Geology-Mines & Minerals - Minor Minerals – Granite Building Stone – Quarrying lease to M/s Reena metals, MT-89-S, High Way Arcade, Kannur - 2 (Represented by its Managing Partner, Shri. K. C. James) – sanctioned– orders – issued.

- Ref:**
1. Application dated 13/07/2015 from M/s Reena metals, MT-89-S, High Way Arcade, Kannur – 2 (Represented by its Managing Partner, Shri. K. C. James)
  2. Letter No.DOC/M-3626/2015 dtd. 09/09/2015 from the Geologist, District Office, Kannur
  3. Pro.order No. 210/EC4/221/2014/SEIAA dtd. 17/01/2017 of State Environment Impact Assessment Authority, Thiruvananthapuram, Kerala
  4. Kerala Minor Mineral Concession Rules, 2015.

**No. 829/2016-17/9335/M3/2015/DMG**

**Dated, Thiruvananthapuram, 18/03/2017**

**ORDER**

A quarrying lease is granted to **M/s Reena Metals, MT-89-S, High Way Arcade, Kannur - 2 (Represented by its Managing Partner, Shri. K. C. James)** to quarry Granite (Building Stone) over an area of **2.9350 hectares** of land comprised in Survey Nos. **1293pt & 179pt** of **Ayyankunnu Village, Iritty Taluk, Kannur District** for **12 (Twelve)** years from the date of execution of the quarrying lease deed under the Kerala Minor Mineral Concession Rules, 2015 and as per the survey map issued by the Tahsildar Iritty and the approved Mining Plan and environmental clearance submitted by the applicant subject to the under mentioned conditions.

1. Royalty is payable to Government as per Rule 32 of the Kerala Minor Mineral Concession Rules, 2015 in respect of minor mineral quarried and moved out of the quarry subject to revision from time to time on the basis of amendments to the schedule I of the said Rules.
2. Dead rent is realizable under 29(1)(d) of the said rules subject to revision from time to time on the basis of amendments to the schedule II of the said rules.
3. Surface rent realizable under 29(1)(e) of the said rules will be equal to the land revenue assessed by the Revenue Department subject to revision from time to time on the basis of the land revenue.
4. The lessee shall execute a quarrying lease deed within a period of six months from the date of this order in form 'H' as per Rule 43 of the Kerala Minor Mineral Concession Rules, 2015.
5. The lessee shall also deposit an amount of Rs 10,000/- (Rupees ten thousand only) per hectare as security deposit for the observance of the terms and conditions of the lease before the deed is executed as per rule 42 of the said rules. The lessee shall commence quarrying operation only after the deed is executed and registered.
6. The quarrying area shall be demarcated and boundary stones fixed at the lessee's expenses before execution of the quarrying lease deed.
7. The lessee shall not win and dispose of any type of dimension and decorative stones from the area over which the quarrying lease has been sanctioned on the strength of this order.
8. The production of Granite (Building Stone) from the area covered under this grant shall be subject to the quantity specified in the Mining Plan submitted by the lessee and the same is restricted to **1,00,000 M.T** (One lakh only) per year.
9. (i) The lessee shall erect a notice board in Malayalam at a prominent place with a minimum size of 1 metre X 1.5 metres in a metallic board near to the entrance of the quarry to the effect that it shall contain the name and address of the permit holder, mineral concession number and date, the mineral to extracted, permit number and date and its date of expiry, quantity of extraction permitted (if applicable). Area of extraction permitted, explosives used (if any), etc.
- (ii) The lessee shall erect a warning board with danger sign regarding operation of the quarry, 100 metres away by the side of the road leading to it.

10. The lessee shall fence the lease area before the commencement of the quarrying operation for preventing accidents by failing of human beings, animals, vehicles and material into the quarry. The lessee should take effective preventive measures for the safety of labourers as well as the general public.
11. The lessee shall leave a distance of 7.5m from the boundaries of adjacent properties including government puramboke land while carrying out quarrying operations.
12. The lessee shall not assign, sublet or transfer his lease or any right or interest therein to any person without previous permission of the Director of Mining & Geology.
13. The lessee shall pay tax related to Revenue Department, if any, as directed by them and the details should be furnished to the Geologist periodically.
14. The lessee shall operate the quarry in accordance with the condition stipulated in the environmental clearance and mining plan submitted by them.
15. The lessee shall obtain all other statutory licences/clearances/No Objection Certificates from other authorities concerned including Explosive licence, consent from Pollution Control Board and D & O licence from the Local Self Government Department concerned.
16. The lessee shall produce scheme of mining before completion of five years of operation of the quarry.
17. The lessee shall produce a financial guarantee for **Rs.1, 00,000/- (Rupees One lakh only)** as stipulated in rule 62 of KMMC Rules 2015, before execution of lease deed.
18. The lessee shall pay 10% of the amount of royalty/consolidated royalty as the case may be paid by him, being the quarry safety fund in addition to the royalty/consolidated royalty, as per rule 63 of KMMC rules, 2015.
19. The lessee shall carryout mining operations as per the approved mining plan.
20. The lessee shall renew Environmental Clearance on or before 16-01-2022 for the operation of the quarry for the remaining period.
21. The quarrying permit granted from the district office, if any, in the area of this quarrying lease is hereby stands cancelled from the date of this order.

The terms and conditions stated in this order will be subject to such further modifications as may be made by the State Government from time to time.

**Sd/-**  
**T.K. Ramakrishnan**  
**DIRECTOR OF MINING & GEOLOGY (I/c)**

To   
**M/s Reena Metals, MT-89-S, High Way Arcade, Kannur - 2**  
**(Represented by its Managing Partner, Shri. K. C. James)**

Copy to:

1. The Director of Mines Safety,  
No.5, 100FT,Road,17<sup>th</sup> Main, Koramangala 4<sup>th</sup> Block  
Bengaluru, Karataka - 560034
2. The District Collector, **Kannur**
3. The Geologist, District Office, **Kannur**
4. The Tahsildar, **Iritty**
5. Stock File (2), File Copy

(BY ORDER)

  
18/03/2017

**SENIOR SUPERINTENDENT**





കേരളം കേരल KERALA

C 201463

FORM H  
(See Rule 43)  
QUARRYING LEASE

4.1.2015 In  
Admission

This deed of lease made on this the 23<sup>rd</sup> day of MARCH 2017 between the Governor of Kerala (hereinafter referred to as the "State Government" which expression shall, where the context so admits be deemed to include his successors and assigns) of the one part and **Shri. K. C. James, Managing Partner, M/s Reena Metals, MT-89-S, High Way Arcade, Kannur - 2, aged 50 years Son of Shri. K. C. Chacko resident of Koottanal House, Charal. P. O, Ayyankunnu Village, Iritty Taluk, Kannur District** (hereinafter called the "lessee/lessees" which expression shall where the context so admits, include his/their heirs, executors, administrators, representatives and permitted assigns) of the other part. Witnesseth that in consideration of the rents and royalties and lessee's/Lessees' covenants, hereinafter reserved and contained the State Government hereby give on lease to the lessee/lessees the land measuring **2.9350 hectares** described in the schedule hereunder and delineated on the plan hereto annexed and therein coloured red (hereinafter called the "said lands") to hold the same for a period of **Twelve (12) years** commencing from the 23.03.2017 and ending on the 22.03.2029 for the

Lessor [Signature] 23.3.17

**K. C. JAGADEESAN, K.R. GEOLOGIST**  
DEPT. OF MINING & GEOLOGY  
DISTRICT OFFICE, KANNUR

Lessee [Signature]  
**FOR REENA METALS**



നമ്പർ 145830 K.C. James, Managing Partner  
അംഗം Reena metals  
തീയതി 22.3.17 500  
കണ്ണൂർ താലൂക്ക് ആഫീസ് ആകടിങ്ങ്  
വെണ്ടർ കെ.പി. ജഗദ്

This documents contains  
7 sheets 1 sheet

Duplicate 2  
1023/1/2017

1023/1/2017  
7 Sheets 1 Sheet

Presented in the Office of the Sub

Registrar of Udupi

and fee of Rupees 98650/- as Payment

Paid at 3:00 Pm on the 31st day of March

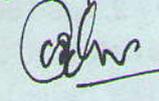
2017 by Managing Partner of Beena Metals

K. C. Jeyaraj

31st day of March 2017 Sub Registrar Dolly John V. Jeyaraj

Execution admitted by

For and on behalf of Geologist Mining and geology  
department with authorisation letter No. Doc/M/36 266/2017  
dated 31.3.2017. & District Mining and Geology Officer Kanner

1 P.P. Sreedharan. 

S/o Govindan Senior clerk. Chooliyad.

2. K. C. Jeyaraj 

S/o K. C. Jeyaraj Managing Partner Ayyankunnu  
(as managing Partner Beena Metals)

Identified by

Sasheendran K.C.  S/o Govindan, Manager  
Alhulys Villa, Adoor Desom

purposes of extracting minor mineral/minerals and subject to the terms and conditions contained in the Kerala Minor Mineral Concession Rules, 2015 (hereinafter referred to as "the Rules") and to the terms and conditions hereinafter appearing

1. The lessee/lessees shall have the right in and upon the said lands to extract Granite Building Stone (here in after called the said mineral/minerals) and to do all acts necessary for the extraction of the said mineral/minerals including the erection on the said lands, buildings and plant required for the purposes and also to take lead and carry away over the said lands and to dispose of the said minerals extracted as aforesaid.
2. The lessee/lessees shall during the subsistence of this lease have the liberty to work the said mineral/minerals and remove the same from the leasehold on permits issued by the State Government/competent authority or any other officer authorized by him in this regard. The permits shall be issued only on the basis of pre-paid royalty at the rates specified in Schedule I to these Rules. The royalty rates shall be subject to revision from time to time as the State Government may order.
3. The lessee/lessees shall pay to the State Government a yearly surface rent equal to the land revenue if any, assessable under the rules for the time being in force, or if the land be the property of Government or in reserve forest then equal to the land revenue plus cess, if any, per hectare of the land the surface whereof shall be occupied or used by the lessee/lessees for any of the purposes of this deed and so in proportion for any area less than one hectare. The said surface rent shall be paid by yearly payments; the first of such payments to be made on or before the last day of the first year of occupation provided always that no such rent shall be paid or demanded in respect of any roads or ways now in existence.
4. The lessee/lessees shall at all times during the currency of this lease keep correct and intelligible books of account showing accurately the quantity of the said minerals extracted and the weight and value of the said mineral sold or exported together with the names of the purchasers or consignees. The lessee shall also maintain a register of employees showing therein separately men, women employed daily and shall at reasonable times allow the competent authority appointed under the rules (hereinafter referred to as "competent authority") or the officer authorised by him to examine the said books of account and the register of employees and to take copies and extracts there from. The lessee/lessees shall submit reports in Forms F and G on the specified dates.
5. All sums found due under or by virtue of this deed from the lessee/lessees may be recovered from him jointly and severally from them and his/their properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue or in any other manner as the State Government may deem fit.
6. The lessee/lessees shall at the lessee's/lessees' own expense erect and at all times maintain and keep in repair boundary marks and pillars along the boundaries of the said lands according to the demarcation shown in the plan here to annexed.

Lessor

*[Signature]*  
23/3/2012

JAGADEESAN, P.L.  
GEOLOGIST  
DEPT. OF MINING & GEOLOGY  
DISTRICT OFFICE, KANNUR

*[Signature]*  
For REBNA METALS  
Lessee *[Signature]*

7. In cases where explosives are not used for quarrying the lessee shall not carry on or allowed to be carried on any quarrying operations at or to any points within a distance of 75 metres from any railway line except with the previous written permission of the Railway Administration concerned; and any bridge on National Highway or 50 metres from any reservoir, tanks, canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or any Government protected monuments or forest lands which do not conform to the category of wildlife forests except with the previous permission of the authorities concerned or State Government or competent authority or any other officer authorised by the State Government in this behalf.

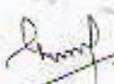
In cases where explosives are used for quarrying, the lessee shall not carry on or allowed to be carried on any quarrying operations at or to any points within a distance as specified by the Kerala State Pollution Control Board, from time to time, for granting Consent to Operate for such quarrying as approved by the Government from any railway line, bridge, reservoir, tanks, residential buildings, Government protected monuments, canals, rivers, public roads having vehicular traffic, other public works or the boundary walls of places of worship or 50 metres from any burial grounds or burning ghats or village roads or forest lands which do not conform to the category of wildlife forests.

The above said distances shall be measured in the case of a railway, reservoir or canal horizontally from outer edge of the cutting or outer edge of the bank, as the case may be and in the case of a building horizontally from the plinth thereof.

For the purposes of this clause the expression 'railway' and 'railway administration' shall have the same meaning as defined in sub-sections (4) and (6) of section 3 of Indian Railway Act, 1890 (IX of 1890).

8. The sides of open workings shall be sloped, stepped or secured by the lessee in such a manner as to prevent slope failure, when an open working is worked in steps, steps shall be of sufficient breadth in relation to their height to secure safety. In open workings trees liable to fall and all loose ground and material shall be removed by the lessee sufficiently far from the edge or otherwise made source in order to prevent danger to persons employed in the quarry.
9. If a working place is found to be unsafe all persons shall be withdrawn by the lessee/lessees immediately from the dangerous area and all access to such working place except for the purpose of removing the danger of saving life shall be prevented by securely fencing the full width of all entrances to the place.
10. The lessee/lessees shall at all reasonable times allow any officer authorised by the Central Government or by the State Government in that behalf to inspect the said lands and the buildings and plants erected thereon and the lessee/lessees shall assist such persons in conducting the inspection and afford them all information they may reasonably require, and shall conform to and observe all orders which the Central and State Governments as the result of such inspection or otherwise, may from time to time pass.
11. The lessee shall be responsible for implementing the provisions of the various labour laws applicable, from time to time, to the quarry.

Lessor

  
23-3-2017  
JAGADEESAN, K.R.  
GEOLOGIST  
GEOLOGICAL SURVEY OF INDIA  
CENTRAL OFFICE

For REENA METALS

  
Manager/Partner  
Lessee

12. The lessee/lessees shall not assign or underlet the said lands or any part thereof or the rights or privileges, therein hereby granted or any of them without the previous permission in writing of the State Government /competent authority.
13. Where the lease or any right, title or interest therein has been assigned, sublet or transferred as provided in rule 45 read with condition 12, then the person in whose favour such assignment, sublease or transfer has been made shall be responsible for implementing the provisions of the various labour laws applicable, from time to time, to the quarry.
14. The lease may be surrendered by the lessee/lessees at any time after 3 months notice in writing to the State Government/competent authority provided the lessee/lessees has/have paid all sums due on account of the lease: Provided that if the lessee/lessees elects/elect to determine this lease before the expiry of the term of the lease, shall pay in addition to other dues a sum equal to the dead rent payable for the remaining part of the term of the lease deed.
15. If the lessee/lessees shall be desirous of taking a further lease of the said lands he/they shall give three months' previous notice in writing of such desire to the State Government/competent authority and if the lessee/lessees has/have duly observed all the conditions of this lease, the State Government/competent authority may agree to renew the lease for such further term and on such terms and conditions as the State Government/competent authority may determine which shall be in accordance with the provisions of these rules.
16. If the lessee/lessees shall at any time during the said term use the said lands or any part thereof in any manner other than as authorised by this lease or fail to carry on quarrying operations continuously without sufficient cause of which the State Government/competent authority shall be the judge or shall commit a breach of any of the conditions of this lease it shall be lawful for the State Government/competent authority to cancel this lease and take possession of the said lands or the alternative to receive from the lessee/lessees such penalty not exceeding 25,000 for the breach as the State Government/competent authority may fix.
17. If at the expiration of three calendar months after the expiry of the lease or its sooner determination, there shall remain in or the said lands, any engines, machinery, plant buildings, structures and other works erections and conveniences the said minerals or other property which the lessee is/lessees are entitled to remove from the said lands, the same shall, if not removed by the lessee/lessees within one calendar month after notice in writing requiring their removal be given to the lessee/lessees by the State Government/competent authority be deemed to become the property of the State Government in such manner as they may deem fit without liability to pay any compensation or to account to the lessee/lessees in respect thereof.
18. This lease subject to all rules and regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting safety, health and convenience of the lessee's/lessees' employees or of the public, whether under the Indian Mines Act or otherwise.

Lessor

  
 23.3.2017  
 JAGADEESH M. K. R.  
 GEOLOGIST  
 DEPT. OF MINING & GEOLOGY  
 DISTRICT OFFICE, BANGALURU

For REGNA METALS

  
 Manager  
 Lessee

19. The lessee/lessees shall without delay send to the District Collector and the competent authority or the officer authorised by him in this regard report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this lease.
20. The lessee/lessees shall furnish such reports and returns relating to output, labourers employed and other matters as the State Government may prescribe.
21. The lessee/lessees shall make and pay such reasonable compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
22. Any condition prescribed in the Kerala Minor Mineral Concession Rules, 2015 but left out in this lease which may be found applicable to the lessee / lessees shall be treated as binding on the lessee/lessees.
23. In this case anticipated royalty for the mineral at rate of Rs. 24/- (Rupees twenty four only) per tone for a period of one year is Rs. 24,00,000/- (Rupees twenty four lakh only)
24. Dead rent realized at the rate of I<sup>st</sup> year - NIL II<sup>nd</sup> year - Rs. 300/- (Rupees three hundred only) and III<sup>rd</sup> year onwards - Rs. 1,200/- (Rupees one thousand and two hundred only) per hectare subject to revision from time to time. Surface rent at the rate of Rs. 200/- (Rupees two hundred only) per hectare for one year is Rs. 587/- (Rupees five hundred and eighty seven only) and security deposit is Rs. 29,350/- (Rupees twenty nine thousand three hundred and fifty only)

#### SCHEDULE OF DESCRIPTION OF LAND

District	: Kannur
Taluk	: Iritty
Village/Amsom	: Ayyankunnu
Survey No. of the Area	: 1293pt & 179pt
Area in Hectares	: 2.9350 Htr

#### Bounded by Survey No:

On the North by	: Sy. Nos. 1293 & 179
On the East by	: Sy. No. 179
On the South by	: Sy. Nos. 1293 & 179
On the West by	: Sy. No. 1293

Lessor

*[Signature]*  
23/3/2017

JAGADEESHAN, K.R.  
GEOLOGIST  
DEPT. OF MINES & GEOLOGY  
KANNUR

For REENA METALS

*[Signature]*  
Managing Partner  
Lessee

In witness whereof the parties hereto have set their hands here unto on the day and year first above written.

Signed by JAGADEESHAN K.R. GEOLOGIST DEPT OF MINING & GEOLOGY  
DISTRICT OFFICE KANNUR  
for and on behalf of the Governor of Kerala.

*Jagadeeshan K.R.*  
23/3/17

In the presence of

(1) Vijaya. N.K. Assistant Geologist - Mining and Geology, District office, Kannur

*Vijaya N.K.*  
23/3/17

GEOLOGIST  
DEPT. OF MINING & GEOLOGY  
DISTRICT OFFICE, I

(2) Steeedharan P.P., Senior Clerk  
Dept. of Mining & Geology, Kannur

*Steeedharan P.P.*  
23/3/17

Signed by K. C. J. Thomas For REENA METALS

*K. C. J. Thomas*  
Managing Director

for and on behalf of the lessee/lessees

In the presence of

(1) Sasheendran K.C., Athulya Villy Chela East (PO), Kannur

*Sasheendran K.C.*  
23/3/17

(2) PRASOON M.P 'CHANDRAPABHA' PO KIZHUNNA, KANNUR - T

*Prasoon M.P.*  
23/3/17

For REENA METALS

Connections: Nil

Lessor *Jagadeeshan K.R.*  
23.3.17

*K. C. J. Thomas*  
Managing Director  
Lessee

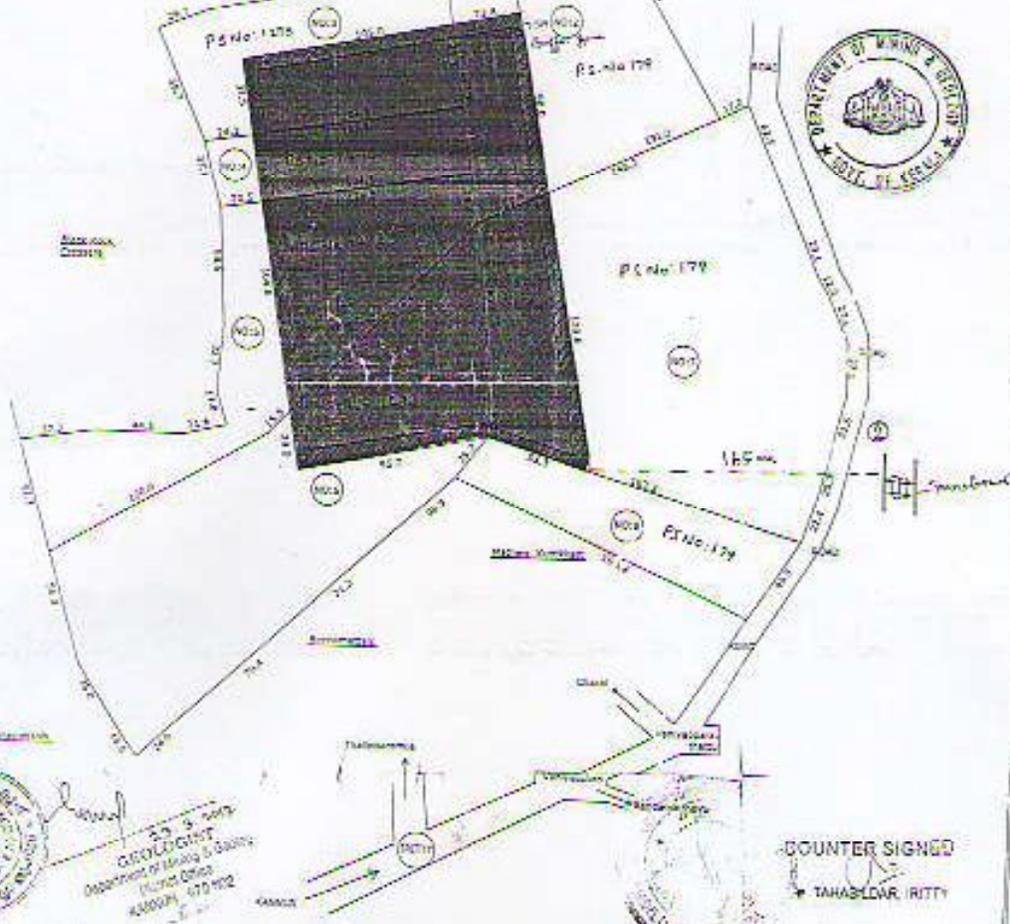
GEOLOGIST  
DEPT. OF MINING & GEOLOGY  
DISTRICT OFFICE, KANNUR

E3-8373/15

CITY ENGINEER  
TAMILNADU  
VILLAGE OFFICER  
SCALE: 1 CM = 20 M

NO	DOC NO	PLOT AREA	REGD AREA	SURVEY NO
1	204607	2 A 28 CENT	NA	1282
2	205007	2 A 41 CENT	0.7300 H	170
3	204607	2 A 28 CENT	0.4100 H	1282
4	204607	1 A 00 CENT	0.9600 H	2264
5	204607	1 A 20 CENT	0.6700 H	1282
6	204607	1 A 00 CENT	0.6700 H	1282
7	204607	1 A 00 CENT	0.6700 H	170
8	204607	1 A 20 CENT	NA	217
TOTAL AREA OF PLOT		TOTAL 1.0200 ACRE		

24474/2947.37



24 3 2015  
GEOLOGIST  
Department of Mining & Geology  
Kerala State  
KASARagod, 675 102

COUNTER SIGNED  
TAMASLEER IRITTY

*[Signature]*  
TAMASLEER IRITTY

*[Handwritten text in Malayalam script, likely a declaration or statement regarding the survey and the plot.]*

*[Signature]*  
TAMASLEER IRITTY

COUNTER SIGNED

No.DOC/M-785/2020

District Office,  
Mining and Geology,  
Civil Station, Kannur 670 002  
Web: [www.dmg.kerala.gov.in](http://www.dmg.kerala.gov.in)  
E-mail: [geo.kan.dmg@kerala.gov.in](mailto:geo.kan.dmg@kerala.gov.in)  
Phone: 0497 2700106  
Date: 25.11.2020

From

The Senior Geologist,  
Kannur.

To

Dr. Muralidharan, PHD.  
Scientist – D/Junior Director  
Ministry of Environment, Forest and Climate Change  
Regional office, Bangalore (Southern Zone)  
Government of India.

Sir,

Sub:- Site visit on 20.11.2020 in Appeal No. 24 of 2017 NGT Chennai –  
Information Sought – forwarding.

Ref :- That office E – mail dtd. 23.11.2020.

Kindly refer to the above. As per the request in E – mail cited above I am furnishing the following information sought for.

If it is informed that as per Kerala Minor Mineral Concession Rules 2015, the Director of Mining and Geology, Thiruvananthapuram has granted a quarrying lease vide Pro. Order No. 829/2016-2017/9335/M3/2015/DMG dtd. 18.03.2017 to extract Granite Building Stone for an area of 2.9350 Hectors of land in Sy. No. 1293 pt. and 179 pt. in Ayyankunnu village of Iritty Taluk in Kannur District. The quarrying lease deed is executed on 23.03.2017 and it is valid upto 22.03.2029 (copies attached). Before obtaining the quarrying lease the quarry was operated obtaining short term permits under CRPS (consolidated royalty payment system) (copies attached).

There is no other working quarries operated by the lessee other than the leased quarry. A quarry owned by Black Rock Crushers and Sand Making Industries was in operation within 500m from the above leased area of 2.9350 Hectare by Reena Metals at Pro Survey No. 179 & 1293, Ayyankunnu Village, Iritty Taluk, Kannur Dist., Kerala.

(P.T.O.)

There is no habitate within 1 km of the leased quarry. The nearest habitate is beyond one km from the leased quarry site.

The quarrying lease is granted only after the lessee produced all other statutory licences essential for quarrying, from the concerned authorities. (copies attachehd).



Yours faithfully

  
25/11/20  
SENIOR GEOLOGIST

**SENIOR GEOLOGIST**  
Department of Mining & Geology  
District Officer, KANNUR-670002.

**DRAFT MINUTES OF THE FIRST MEETING OF THE JOINT COMMITTEE IN APPEAL NUMBER 24 OF 2017,  
HON'BLE NGT, CHENNAI HELD THROUGH VIDEO CONFERENCE ON 14.08.2020**

1. The first meeting of the Joint Committee constituted on the directions of Hon'ble National Green Tribunal (NGT), Chennai vide its Order dated 16.03.2020 in Appeal No. 24 of 2017 filed by Mr. P.J.Devasia v/s Union of India & Ors was convened through a Video Conference (list of participants is enclosed as **Annexure-1**) due to prevailing floods and heavy rains in the State of Kerala along with several containment zones and related restrictions in the proposed project site area.
2. Hon'ble NGT, Chennai vide its Order dated 16.03.2020 (**Annexure-2**), directed that *"a report regarding the allegations made in the memorandum of appeal regarding the existence of eco sensitive zone and also the distance between the appellant's house and the quarrying site. According to the appellant, wildlife sanctuary is situated within 2.5 km aerial distance and the existence of such wildlife sanctuary has not been mentioned in the Form – I application submitted for Environment Clearance at all. None of the official respondents viz., SEIAA, Kerala, District Collector, Kannur District, or the licensing authority have filed their statement denying the allegations as well. So in order to ascertain the real state of affairs, we feel it appropriate to appoint a joint committee comprising of the following officials:*
  - (1) Senior Officer of MoEF & CC, Regional Office, Bangalore
  - (2) Senior Office of SEIAA, Kerala
  - (3) Chief Wildlife Warden, Kerala or his nominee and
  - (4) District Collector, Kannur District

*to inspect the area in question and submit a factual report as to whether the quarry is situated within the prohibited distance of eco sensitive zone and whether clearance is required from the Standing Committee of National Board of Wildlife before granting Environment Clearance and whether the quarry is now in operation. If so, whether they have obtained necessary "consent" from Pollution Control Board and whether the quarrying activity causes any impact on the nearby forest, including wildlife, as alleged by the appellant and submit a factual report to this Tribunal, so as to enable this Tribunal to proceed with the matter. Regional Office of MoEF & CC, Bangalore will be nodal agency for coordination and provide logistic for this purpose. The committee is directed to file the report within a period of two months through e-mail at [nqtszfilinq@gmail.com](mailto:nqtszfilinq@gmail.com).*

3. In compliance of above-mentioned order, MoEFCC apart from seeking nominations from the above departments have also sought additional experts/ members from other departments recognizing the importance of those departments in investigation the matter like Kerala State Pollution Control Board (KSPCB); Department of Mines and Geology, Kerala; Chief wildlife Warden, Karnataka. Based on the above the following officials were nominated to serve as Members of the Joint Committee:

S. No	Name and Designation	Agency/ Department
1.	Dr. Murali Krishna, Joint Director	MoEFCC, Regional Office, Bengaluru
2	Dr. S. Prabhu, Deputy Director	MoEFCC, Regional Office, Bengaluru
3	Dr. P.S. Eesa, Member SEAC, Kerala	Nominee SEIAA
4	Smt. A. Shajan, Wildlife Warden, Aralam Sanctuary	Nominee, Chief Wildlife Warden, Kerala
5	Ms. Ilakkiya, Sub-Collector, Kannur	Nominee, District Collector, Kannur
6	Shri.P. Heeralal, CCF, Kodagu	Nominee, Chief Wildlife Warden, Karnataka

7	Shri. S. Prabhakaran, DCF, Madikeri	
8	Smt. Anitha Koyan, Environmental Engineer, Kannur	Nominee, Kerala State Pollution Control Board
9	Shri. V. Divakaran, Senior Geologist	Nominee, Department of Mines and Geology

4. The Members noted that, this appeal was filed challenging the Environment Clearance (EC) granted by Kerala State Environmental Impact Assessment Authority (SEIAA) to M/s. Reena Metals vide SEIAA EC dated 17.1.2017 for conducting quarry operation in Ayyankunnu village, Irritty Block in Kannur District, Kerala which is presumed to have originated from the five hills Anchukunnu. Ayyankunnu is a hilly village on the eastern side of Kannur District. The terrain is undulating in nature and the extreme eastern side has forests, bordering Karnataka State and is a part of the Western Ghats. The quarry site is alleged to be situated within 2.5 km aerial distance from the Brahmagiri Wildlife Sanctuary which is declared as Eco-Sensitive Zone (ESZ) on 26.05.2017 under the Wildlife Protection Act, 1972.
5. The Members noted that, the petitioner alleged that the nearest forest is situated within 600 meters and not at a distance of 1 km, as mentioned in his Form – I application submitted to SEIAA, Kerala prior to issue of EC by SEIAA. Brahmagiri Wildlife Sanctuary is presumed to be situated within 2.5 km aerial distance which forms an important corridor for large mammals like Asian Elephant and Tiger to move between Nagarahole National Park and Talacauvery Wildlife Sanctuary in Karnataka and Wayanad and Aralam Wildlife Sanctuaries in Kerala State and also forms part of the Mysore Elephant Reserve, declared under the Project Elephant.
6. Further, the petitioner also alleged that the quarry site falls within the eco sensitive zone and without prior clearance from the Standing Committee of National Board of Wildlife, Environment Clearance should not have been granted by SEIAA, Kerala. Further, it is also alleged that no proper Environment Impact Assessment (EIA) has been conducted before granting Environment Clearance and the Disaster Management Act considering the terrain of the land has not been taken into confidence. So according to the appellants, the Environment Clearance granted is not valid and the same is liable to be set aside.
7. In view of the above said at point no. 4-6, Hon'ble NGT directed constituting a Joint Committee with MoEFCC, Regional Office, Bangalore as Nodal Agency to inspect the area in question and submit a factual report as to whether:
  - the quarry is situated within the prohibited distance of eco sensitive zone (ESZ)
  - whether clearance is required from the Standing Committee of National Board of Wildlife before granting Environment Clearance
  - whether the quarry is now in operation. If so, whether they have obtained necessary "consent" from Kerala State Pollution Control Board
  - and whether the quarrying activity causes any impact on the nearby forest, including wildlife, as alleged by the appellants
8. Pursuant to the directions of the Hon'ble NGT, MoEFCC sought nominations for various departments and agencies and constituted a Joint Committee. And the first site visit was planned on June 23, 2020 (Copies of Letters issued are enclosed as **Annexure-3**) but this visit had to be postponed due to sudden lockdown imposed in Kannur District on 18.06.2020 and also considering the peak pandemic situation due to COVID-19 and travel related restrictions.

9. Further, the second site visit was planned during August 18-19, 2020. However, based on the feedback of the Members, the Joint Committee felt appropriate to re-schedule the site visit by another 3 months due to the prevailing floods and heavy rains along with several containment zones and related restrictions in the proposed project site area. Therefore, to understand the practical issues in detail and to discuss the court matter, the first meeting of the Joint Committee was convened through VC on 14.08.2020 (Copy of the Meeting Notice is enclosed as **Annexure-4**).
10. All the Members discussed about the various allegations raised in the petition and based on the feedback of the State Pollution Control Board, the Joint Committee noted that the crusher is operating with a valid consent with validity upto 31.10.2022 but as of now, the quarry is not in operation. Similarly, representative of Department of Mines and Geology indicated that M/s. Reena Metals have a valid mining permission till 22.03.2029 in an area of 2.9350 hectares. Further, representative of the Department of Wildlife, Karnataka informed that the alleged project site is situated 400 metres away from the Brahmagiri Wildlife Sanctuary which is notified Eco-Sensitive Zone (ESZ) on 26.05.2020. Similarly, Wildlife Department of Kerala informed that this project site is more than 10 kms away from Aralam Wildlife Sanctuary. Representative SEIAA informed that the issue related to inter-state boundary and requirement of EC from Ministry etc. would be examined after perusal of Form-I and other documents submitted by the applicant to SEIAA for obtaining EC. Further, representative SEIAA informed that recent State Disaster Management Map and Zoning of the Location (Red/Orange) etc. would also be examined in consultation with Sub-Collector/ Revenue Department, Kannur who could not attend the meeting due to pre-occupied another meeting. Similarly, Ministry representatives informed that Notification of Brahmagiri Wildlife Sanctuary and status of submission of half yearly compliance reports etc. would be pursued from the official records.
11. During the VC, all the Members discussed about the appeal and suggested seeking the following information from all the concerned departments prior to a site visit for ascertaining the factual information related to the appeal. Further, all the Members suggested the Ministry to write to Hon'ble NGT and seek additional time of another 3 months for scheduling a site-visit and for submission of factual report in this instant matter.

**INFORMATION/ INPUTS TO BE PROVIDED BY VARIOUS AGENCIES**

<b>S. No</b>	<b>Information Required</b>	<b>Concerned Agency</b>
1	Distance between Quarry to Brahmagiri Wildlife Sanctuary along with all relevant information including GIS Maps with Latitudes and Longitudes etc.	Nominee, Chief Wildlife Warden, Karnataka
2	Distance between Quarry to Aralam Wildlife Sanctuary along with all relevant information including GIS Maps with Latitudes and Longitudes etc.	Nominee, Chief Wildlife Warden, Kerala
3	Form-I and all other documents provided at the time of obtaining EC from SEIAA by the applicant (Ms. Reena Metals)	Nominee SEIAA
4	Copies of all mining leases/ permissions accorded till date on various occasions along with mining plan / mining maps and all other related information	Nominee, Department of Mines and Geology
5	A. Whether permission from Standing Committee of National Board of Wildlife is required prior to EC Clearance by SEIAA	MoEFCC, RO, Bengaluru and Nominee SEIAA

	B. Draft/Final ESZ Notifications pertaining to Aralam Wildlife Sanctuary and Brahmagiri Wildlife Sanctuary	
6	Land use policy of the alleged location and to confirm whether the alleged area falls under the ambit of Disaster Management Act considering the hilly terrain of the land. In case, yes, to provide details of all permitted and not permitted activities in the region.	Nominee, District Collector, Kannur
7	A. Whether quarry and crusher related activities permitted in the alleged location. If yes, copies of consent accorded on various occasions to be provided.  B. Copies of monitoring reports of KSPCB for ensuring compliance of consent conditions along with ambient air, noise, and other analysis reports to be provided.	Nominee, Kerala State Pollution Control Board
8	To obtain the proofs related to submission of half yearly compliance reports along with original application and Environmental Impact Assessment (EIA) reports submitted to SEIAA	M/s. Reena Metals

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# भारत का राजपत्र

## The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 2116]

नई दिल्ली, मंगलवार, सितम्बर 10, 2013/भाद्र 19, 1935

No. 2116]

NEW DELHI, TUESDAY, SEPTEMBER 10, 2013/BHADRA 19, 1935

## पर्यावरण और वन मंत्रालय

## अधिसूचना

नई दिल्ली, 9 सितम्बर, 2013

**का.आ. 2731(अ).**—केन्द्रीय सरकार पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (2) के खंड (5) और उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त नियम 5 के उपनियम (3) के खंड (क) के अधीन, लोक हित में सूचना की अपेक्षा से अभिमुक्ति देने के पश्चात, भारत सरकार की पर्यावरण और वन मंत्रालय में अधिसूचना संख्या का.आ. 1533 (अ) तारीख 14 सितम्बर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात् :—

उक्त अधिसूचना में, अनुसूची में, मद 1(क) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :—

(1)	(2)	(3)	(4)	(5)
1	(i) खनिजों का खनन	गैर कोयला खनन पट्टा की बाबत $\geq 50$ हेक्टेयर खनन पट्टा क्षेत्र।  कोयला खान पट्टा के संबंध में $>150$ हेक्टेयर खनन पट्टा क्षेत्र	गौण खनिज खनन पट्टा के संबंध में $<50$ हेक्टेयर खनन पट्टा क्षेत्र; और  अन्य गैर कोयला खनन पट्टे के संबंध में $<50$ हेक्टेयर $\geq 5$ हेक्टेयर खनन पट्टा क्षेत्र।  कोयला खनन पट्टा के संबंध में $\leq 150$ हेक्टेयर $\geq 5$ हेक्टेयर खनन पट्टा क्षेत्र।	खनिजों के खनन के लिए पांच हेक्टेयर से कम खनन पट्टा क्षेत्र के लिए परियोजना या कार्यकलापों के सिवाय साधारण शर्तें लागू होंगी:  परंतु यह कि पूर्वोक्त अपवाद उस परियोजना या कार्यकलाप के लिए लागू नहीं होगा यदि उक्त परियोजना या कार्यकलाप के खनन पट्टा क्षेत्र और विद्यमान प्रचालन कर रही खानों और खनन परियोजनाओं जिन्हें पर्यावरणीय निकासी प्रदान की गई थी और जो ऐसी



3. का.आ. 695(अ), तारीख 4 अप्रैल, 2011;
4. का.आ. 2896 (अ), तारीख 13 दिसंबर, 2012; और
5. का.आ. 674(अ), तारीख 13 मार्च, 2013

**MINISTRY OF ENVIRONMENT AND FORESTS**  
**NOTIFICATION**

New Delhi, the 9<sup>th</sup> September, 2013

**S.O. 2731(E).**—In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendment to the notification of the Government of India, in the Ministry of Environment and Forests number S.O. 1533(E), dated 14th September, 2006 after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the said rule 5 in public interest, namely:—

In the said notification, in the Schedule, for item 1(a) and entries relating thereto, the following item and entries shall be substituted, namely:—

(1)	(2)	(3)	(4)	(5)
“1(a)	(i) Mining of minerals.	<p>≥50 ha of mining lease area in respect of non-coal mine lease.</p> <p>&gt;150 ha of mining lease area in respect of coal mine lease.</p> <p>Asbestos mining irrespective of mining area.</p>	<p>&lt;50 ha of mining lease area in respect of minor minerals mine lease; and</p> <p>≤ 50 ha ≥5 ha of mining lease area in respect of other non-coal mine lease.</p> <p>≤ 150 ha &gt;5 ha of mining lease area in respect of coal mine lease.</p>	<p>General Conditions shall apply except for project or activity of less than 5 ha of mining lease area for minor minerals:</p> <p>Provided that the above exception shall not apply for project or activity if the sum total of the mining lease area of the said project or activity and that of existing operating mines and mining projects which were accorded environment clearance and are located within 500 metres from the periphery of such project or activity equals or exceeds 5 ha.</p> <p><b>Note:</b></p> <p>(i) Prior environmental clearance is required at the stage of renewal of mine lease for which an application shall be made up to two years prior to the date due for renewal. Further, a period of two years with effect from the 4th April, 2011 is provided for obtaining environmental clearance for all those mine leases, which were operating as on the 4th April, 2011 with requisite valid environmental clearance and which have fallen due for renewal on or after 4th November, 2011:</p>
				<p>Provided that no fresh environmental clearance shall be required for a mining project or activity at the time of renewal of mining lease, which has already obtained</p>

	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks or sanctuaries or coral reefs, ecologically sensitive areas.	All projects.		environmental clearance under this notification.  (ii) Mineral prospecting is exempted.”.
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[No. Z-11013/271/2012-IA-II (M)]

AJAY TYAGI, Jt. Secy.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and subsequently amended as follows:-

1. S.O. 1737 (E) dated the 11th October, 2007;
2. S.O. 3067 (E) dated the 1st December, 2009;
3. S. O. 695 (E) dated the 4th April, 2011;
4. S.O. 2896 (E) dated the 13th December, 2012; and
5. S.O. 674 (E) dated the 13th March, 2013.



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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NEW DELHI, TUESDAY, AUGUST 14, 2018/SHRAVANA 23, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 14 अगस्त, 2018

**का. आ. 3977 (अ).**—भारत सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के साथ पठित पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के अधीन भारत सरकार के तत्कालीन पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. 1533(अ) तारीख 14 सितंबर, 2006 द्वारा निदेश दिया गया कि इसके प्रकाशन की तारीख से ही उक्त अधिसूचना में सूचीबद्ध नई परियोजनाओं या क्रियाकलापों का अपेक्षित संनिर्माण या विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार या आधुनिकीकरण, जिसमें प्रक्रिया या प्रौद्योगिकी या उत्पाद मिश्रण में परिवर्तन सहित क्षमता वर्धन, इसमें विनिर्दिष्ट प्रक्रिया के अनुसार, यथास्थिति, केंद्रीय सरकार से या उक्त अधिनियम की धारा 3 की उपधारा (3) के अधीन केंद्रीय सरकार द्वारा सम्यक्तः गठित राज्यस्तरीय पर्यावरण संघात निर्धारण प्राधिकरण द्वारा पूर्व पर्यावरण अनापत्ति के पश्चात् हो, भारत में किसी भी भाग में किया जाएगा ;

उक्त मंत्रालय ने राज्य पर्यावरण समाघात निर्धारण प्राधिकारी (एसईआईएए) और जिला पर्यावरण समाघात निर्धारण प्राधिकारी को पर्यावरण अनापत्ति को प्रदान करने के संबंध में और अधिक शक्तियों के प्रत्यायोजन के लिए अनुरोध को स्वीकार किया है ;

और पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (क) उपबंध करता है कि जहां केंद्रीय सरकार का विचार है कि किसी उद्योग या किसी प्रक्रिया को चलाने या प्रचालन करने पर किसी क्षेत्र के प्रतिषेध या निर्बंधन अधिरोप किया जाना चाहिए तो ऐसे करने के अपने आशय का नोटिस देगी ;

और पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, जारी पर्यावरण समाघात निर्धारण अधिसूचना, 2006 में संशोधन करने के लिए ड्राफ्ट अधिसूचना संख्यांक का.आ. 3933(अ) तारीख 18 दिसंबर, 2017 को प्रकाशित की गई थी, जिसमें उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना है, उक्त अधिसूचना के भारत के राजपत्र में प्रकाशन की तारीख साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे ;

और उक्त राजपत्र की प्रतियां जनता को 18 दिसंबर, 2017 को उपलब्ध करा दी गई थी ;

और केंद्रीय सरकार द्वारा पूर्वोक्त वर्णित प्रारूप अधिसूचना पर प्राप्त सभी आक्षेपों और सुझावों पर सम्यक्तः विचार किया गया था ;

केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना 2006 में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना की अनुसूची में, मद 1(क), 1(ग) और लघु खनिज के पर्यावरणीय अनापत्ति पर अपेक्षाओं का स्कीम संबंधी प्रस्तुति, जिसके अंतर्गत परिशिष्ट-XI में समूह स्थिति भी है और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

परियोजना या कार्यकलाप		प्रारंभिक सीमा सहित प्रवर्ग		शर्तें यदि कोई हों
		क	ख	
1		खनन, प्राकृतिक संसाधनों का निष्कर्षण तथा विद्युत उत्पादन		(विनिर्दिष्ट उत्पादन क्षमता के लिए)
(क) (1)	(2)	(3)	(4)	(5)
1(क)	(i) खनिजों का खनन  (ii) पिच्छल पाइप लाईने (कोयला लिफ्ट और अन्य अयस्क) जो राष्ट्रीय उद्यानों/अभ्यारण्यों /कोरल रीफ, पारिस्थितिकी संवेदी क्षेत्रों से गुजरती है	गैर कोयला खनन पट्टे के संबंध में > हे. खनन पट्टा क्षेत्र  कोयला खनन पट्टे के संबंध में > 150 हे. खनन पट्टा क्षेत्र  खनन क्षेत्र पर विचार किए बिना अज़ब्रेस्टो का खनन क्षेत्र  सभी परियोजनाएं।	गैर कोयला खनन पट्टे के संबंध में < 100 हे. खनन पट्टा क्षेत्र  कोयला खनन पट्टे के संबंध में < 150 हे. खनन पट्टा क्षेत्र	सामान्य शर्तें लागू होंगी, सिवाय :  (i) प्रवर्ग 'ख2' लघु खनिजों के खनन (25 हेक्टेयर खनन पट्टा क्षेत्र तक) के लिए परियोजना का कार्यकलाप ;  (ii) खनन पट्टा क्षेत्र के समूह की दशा में 'ख1' प्रवर्ग के लघु खनिज के खनन की परियोजना और क्रियाकलाप के लिए ; और  (iii) अंतरराज्यीय सीमा के कारण नदी तल खनन परियोजनाएं।  टिप्पण :  (1) खनिज के पूर्वेक्षण को छूट दी गई है।  (2) लघु खनिजों, जिनके अंतर्गत समूह अवस्थिति है, के खनन के लिए पर्यावरणीय अनापत्ति की विहित प्रक्रिया परिशिष्ट XI में दी गई है ;
1(ग)	(i) नदी घाटी परियोजनाएं  (ii) सिंचाई परियोजना	(i) <50 मे.वा. जल विद्युत उत्पादन  (ii) >50,000 हे. खेती योग्य कमान क्षेत्र	(i) >25 मे.वा. और <50 मे.वा.जल विद्युत उत्पादन  (ii) >2000 हे. और <50,000 हे. खेती योग्य कमान क्षेत्र	साधारण शर्तें लागू होंगी  टिप्पण :  (i) एक से अधिक राज्य में आने वाली प्रवर्ग 'ख' नदी घाटी परियोजनाओं का मूल्यांकन केंद्रीय सरकार स्तर पर किया जाएगा ;  (ii) किसी विद्यमान परियोजना द्वारा पर्यावरणीय लाभयुक्त सिंचाई प्रौद्योगिकी में परिवर्तन किया जाना (उदाहरणार्थ वाढ़ सिंचाई से ड्रिप सिंचाई) जिसके फलस्वरूप खेती योग्य कमान क्षेत्र में वृद्धि हो, किंतु बांध की ऊंचाई और जलमग्नता में वृद्धि न हो, के लिए पर्यावरणीय स्वीकृति अपेक्षित नहीं होगी।
			<b>सिंचाई प्रणाली</b>	<b>ईसी की अपेक्षा</b>
		(क) लघु सिंचाई प्रणाली (<2000 हे.)		छूट प्राप्त
		(ख) मध्यम सिंचाई		इएमपी और राज्य स्तरीय

			प्रणाली (>2000 <10,000 हे.)	(ख2 प्रवर्ग) तैयार करना अपेक्षित।	
			(ग) महा सिंचाई प्रणाली (≥10000 से <50000 हे.)	इआईए/इएमपी और राज्य स्तरीय (ख1 प्रवर्ग) तैयार करना अपेक्षित।	

लघु खनिज के पर्यावरणीय अनापत्ति पर अपेक्षाओं का स्कीम संबंधी प्रस्तुति, जिसके अंतर्गत परिशिष्ट-XI में समूह स्थिति भी है

पट्टे का क्षेत्र (हेक्टेयर)	परियोजना का प्रवर्ग	ईआईए/ ईएमपी की अपेक्षा	लोक सुनवाई की अपेक्षा	ईसी की अपेक्षा	कौन ईआईए/ ईएमपी तैयार कर सकता है	ईसी के लिए कौन आवेदन करेगा	ईसी का मूल्यांकन/ स्वीकृति देने के लिए प्राधिकारी	ईसी की अनुपालना की मानीटरी करने के लिए प्राधिकारी
व्यष्टिक खनन पट्टे के आधार पर बालू खनन और अन्य लघु खनिजों के खनन के लिए ईसी प्रस्ताव								
0-5 हे.	'ख2'	प्रारूप-1 एमपीएफआर, डीएसआर और अनुमोदित खनन योजना	नहीं	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीआईएए	डीआईएए एमआईएए एपीसीबी सीपीसीबी एमओईएफसीसी एमओईएफसीसी अभिकरण द्वारा नामनिर्देशिती
>5 हे. और <25 हे.	'ख2'	प्रारूप-1 पीएफआर और डीएसआर अनुमोदित खनन योजना और ईएमपी	नहीं	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	एसईएसी/ एसईआईएए	
>25 हे. और <100 हे.	'ख1'	प्रारूप-1 पीएफआर और डीएसआर अनुमोदित खनन योजना और ईआईए तथा ईएमपी	हां	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	एसईएसी/ एसईआईएए	
>100 हे.	'क'	प्रारूप-1 पीएफआर और डीएसआर अनुमोदित खनन योजना और ईआईए तथा ईएमपी	हां	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	ईएसी/ एमओईएफसीसी	
समूह स्थिति में बालू खनन और अन्य लघु खनिज के लिए ईसी प्रस्ताव								
5 हे. तक खनन पट्टे का समूह क्षेत्र	'ख2'	प्रारूप-1 एमपीएफआर, डीएसआर और अनुमोदित खनन योजना	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीआईएए	डीआईएए एमआईएए एपीसीबी सीपीसीबी एमओईएफसीसी एंजेसी द्वारा नामनिर्देशिती
>5 हे. और <25 हे. के खनन पट्टे के समूह क्षेत्र, >5 हे. के बिना किसी व्यष्टिक पट्टे के	'ख2'	प्रारूप-1 पीएफआर, डीएसआर और अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईएमपी	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीआईएए	

खनन पट्टे के समूह क्षेत्र, >5 हे. के किसी व्यष्टिक पट्टे के साथ	ख 2	प्रारूप-1 पीएफआर, डीएसआर और अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईएमपी	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	एसईएसी/एसईआईएए	
व्यष्टिक पट्टा आकार <100 हे. के साथ >25 के खनन पट्टों का समूह	'ख 1'	प्रारूप-1 पीएफआर, डीएसआर और अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईआईए/ईएमपी	हां	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	सीईएसी/एसईआईएए	
>100 हे. से किसी व्यष्टिक पट्टे के आकार का कोई समूह	'क'	प्रारूप-1 पीएफआर, डीएसआर और अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईआईए/ईएमपी	हां	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	ईएसी/एमओईएफसीसी	

[फा. सं. 19-2/2013-आईए. III (पार्ट. II)]

ज्ञानेश भारती , संयुक्त सचिव

**टिप्पण :** मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3 उपखंड (ii) में का. आ. 1533(अ), तारीख 14 सितंबर, 2006 में प्रकाशित किए गए थे और तत्पश्चात् निम्नलिखित संख्याओं के द्वारा संशोधित किए गए :--

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5. का.आ. 156(अ), तारीख 25 जनवरी, 2012 ;
6. का.आ. 2896(अ), तारीख 13 दिसंबर, 2012 ;
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8. का.आ. 2204(अ), तारीख 19 जुलाई, 2013 ;
9. का.आ. 2555(अ), तारीख 21 अगस्त, 2013 ;
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11. का.आ. 2731(अ), तारीख 9 सितंबर, 2013 ;
12. का.आ. 562(अ), तारीख 26 फरवरी, 2014 ;
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15. का.आ. 2601(अ), तारीख 7 अक्टूबर, 2014 ;
16. का.आ. 2600(अ), तारीख 9 अक्टूबर, 2014 ;
17. का.आ. 3252(अ), तारीख 22 दिसंबर, 2014 ;
18. का.आ. 382(अ), तारीख 3 फरवरी, 2015 ;
19. का.आ. 811(अ), तारीख 23 मार्च, 2015 ;
20. का.आ. 996(अ), तारीख 10 अप्रैल, 2015 ;

21. का.आ. 1142(अ), तारीख 17 अप्रैल, 2015 ;
22. का.आ. 1141(अ), तारीख 29 अप्रैल, 2015 ;
23. का.आ. 1834(अ), तारीख 6 जुलाई, 2015 ;
24. का.आ. 2571(अ), तारीख 31 अगस्त, 2015,
25. का.आ. 2572(अ), तारीख 14 सितंबर, 2015,
26. का.आ. 141(अ) 15 जनवरी, 2016,
27. का.आ. 648(अ) तारीख 3 मार्च, 2016 ;
28. का.आ. 2269(अ) तारीख 1 जुलाई, 2016 ;
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30. का.आ. 3518(अ), तारीख 23 नवंबर, 2016 ;
31. का.आ. 3999(अ), तारीख 9 दिसंबर, 2016;
32. का.आ. 4241(अ), तारीख 30 दिसम्बर, 2016; और
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## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 14th August, 2018

**S.O. 3977(E).**— Whereas, by notification of the Government of India in the erstwhile Ministry of Environment and Forests vide number S.O.1533 (E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernisation of existing projects or activities listed in the Schedule to the said notification entailing capacity addition with change in process or technology or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas, the said Ministry has received requests, for delegation of more powers to State Environment Impact Assessment Authority (SEIAA) and District Environment Impact Assessment Authority (DEIAA) with respect to grant of Environment Clearances;

And whereas clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 provides that, whenever the Central Government considers that prohibition or restrictions of any industry or carrying on any processes or operation in any area should be imposed, it shall give notice of its intention to do so;

And whereas, a draft notification for making amendments in the Environment Impact Assessment Notification, 2006 in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 was published, vide number S.O.3933 (E) dated the 18th December 2017, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of sixty days from the date of publication of said notification in the Gazette of India;

And whereas, copies of the said notification were made available to the public on 18th December 2017;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the Environment Impact Assessment Notification, 2006 namely:-

In the said Notification, in the SCHEDULE, for item 1(a), 1(c), and the Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI and entries relating thereto, the following item and entries shall be substituted, namely:

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1 (a)	(i) Mining of minerals  (ii) Slurry pipelines (coal, lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	> 100 ha. of mining lease area in respect of non-coal mine lease.  > 150 ha of mining lease area in respect of coal mine lease  Asbestos mining irrespective of mining area.  All projects.	≤ 100 ha of mining lease area in respect of non-coal mine lease.  ≤ 150 ha of mining lease area in respect of coal mine lease.	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category 'B2' (up to 25 ha of mining lease area); (ii) for project or activity of mining of minor minerals of Category 'B1' in case of cluster of mining lease area; and (iii) River bed mining projects on account of inter-state boundary.  Note: (1) Mineral prospecting is exempted; (2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI;
1(c)	(i) River Valley projects  (ii) Irrigation projects	(i) ≥ 50 MW hydroelectric power generation;  (ii) ≥ 50,000 ha. of culturable command area	(i) ≥ 25 MW and < 50 MW hydroelectric power generation;  (ii) > 2000 ha. and < 50,000 ha. of culturable command area.	General Condition shall apply.  Note:- (i) Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level. (ii) Change in irrigation technology having environmental benefits (eg. From flood irrigation to Drip irrigation etc.) by an existing project, leading to increase in Culturable Command Area but without increase in dam height and submergence, will not require amendment/ revision of EC.
			<b>Irrigation system</b>	<b>Requirement of EC</b>
			(a) Minor Irrigation system (≤ 2000 Ha)	Exempted
			(b) Medium irrigation system (> 2000 and < 10,000 ha.)	Required to prepare EMP and to be dealt at State Level (B <sub>2</sub> category).

			(c) Major irrigation system (≥10,000 to < 50,000 ha.)	Required to prepare EIA/EMP and to be dealt at State Level (B <sub>1</sub> category).	
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**Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI:**

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP/ DSR	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
<b>EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease</b>								
0 – 5ha	'B2'	Form –IM, PFR, DSR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
> 5 ha and < 25 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
≥ 25ha and ≤ 100ha	'B1'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
> 100 ha	'A'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
<b>EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation</b>								
Cluster area of mine leases up to 5 ha	'B2'	Form –IM, PFR, DSR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster area of Mine leases > 5 ha and < 25 ha with any individual lease > 5 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	

Cluster of mine leases of area $\geq 25$ hectares with individual lease size $\leq 100$ ha	'B1'	Form -I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/SEIAA	
Cluster of any size with any of the individual lease $> 100$ ha	'A'	Form -I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/MoEFCC	

[F. No. 19-2/2013-IA.III (Pt.II)]

GYANESH BHARTI, Jt. Secy.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and subsequently amended *vide* the following numbers: -

1. S.O. 1949 (E) dated the 13<sup>th</sup> November, 2006
2. S.O. 1737 (E) dated the 11<sup>th</sup> October, 2007;
3. S.O. 3067 (E) dated the 1<sup>st</sup> December, 2009;
4. S.O. 695 (E) dated the 4<sup>th</sup> April, 2011;
5. S.O. 156 (E) dated the 25<sup>th</sup> January, 2012;
6. S.O. 2896 (E) dated the 13<sup>th</sup> December, 2012;
7. S.O. 674 (E) dated the 13<sup>th</sup> March, 2013;
8. S.O. 2204 (E) dated the 19<sup>th</sup> July 2013;
9. S.O. 2555 (E) dated the 21<sup>st</sup> August, 2013;
10. S.O. 2559 (E) dated the 22<sup>nd</sup> August, 2013;
11. S.O. 2731 (E) dated the 9<sup>th</sup> September, 2013;
12. S.O. 562 (E) dated the 26<sup>th</sup> February, 2014;
13. S.O. 637 (E) dated the 28<sup>th</sup> February, 2014;
14. S.O. 1599 (E) dated the 25<sup>th</sup> June, 2014;
15. S.O. 2601 (E) dated the 7<sup>th</sup> October, 2014;
16. S.O. 2600 (E) dated the 9<sup>th</sup> October, 2014
17. S.O. 3252 (E) dated the 22<sup>nd</sup> December, 2014;
18. S.O. 382 (E) dated the 3<sup>rd</sup> February, 2015;
19. S.O. 811 (E) dated the 23<sup>rd</sup> March, 2015;
20. S.O. 996 (E) dated the 10<sup>th</sup> April, 2015;
21. S.O. 1142 (E) dated the 17<sup>th</sup> April, 2015;
22. S.O. 1141 (E) dated the 29<sup>th</sup> April, 2015;
23. S.O. 1834 (E) dated the 6<sup>th</sup> July, 2015;
24. S.O. 2571 (E) dated the 31<sup>st</sup> August, 2015;
25. S.O. 2572 (E) dated the 14<sup>th</sup> September, 2015;
26. S.O. 141 (E) dated the 15<sup>th</sup> January, 2016;
27. S.O. 648 (E) dated the 3<sup>rd</sup> March, 2016;
28. S.O. 2269(E) dated the 1<sup>st</sup> July, 2016;
29. S.O. 2944(E) dated the 14<sup>th</sup> September, 2016;

- 
30. S.O. 3518 (E) dated 23<sup>rd</sup> November 2016;
  31. S.O. 3999 (E) dated the 9<sup>th</sup> December, 2016;
  32. S.O. 4241(E) dated the 30<sup>th</sup> December, 2016; and
  33. S.O. 3611(E) dated the 25<sup>th</sup> July, 2018.

No.. A5:LND:CR-01/2019-20

Office of the  
Deputy Conservator of Forests,  
Wildlife Division,  
Madikeri, Dated: 07-11-2019.

To,  
The Geologist,  
Department of Mining & Geology,  
District office,  
Kannur-670002.



Sir,

Sub: Mines and Minerals- stopping of quarries working within 10 km or within Notified boundaries of wildlife sanctuaries and National Parks procuring details-reg.

- Ref: 1. Letter No. 6426/M3/2019 dtd: 19-09-2019 of Director of Mining and Geology Thiruvananthapuram.
2. OM Number F.No.22-43/2018-IA,III dtd. 08-08-2019 of Ministry of Environment Forest and climate change.
3. Letter No. A5:Bhoomi:CR-1/2018-19 dt: 30-10-2019 of Assistant Conservator of Forests, Wildlife Sub-Division, Madikeri.
4. Letter No. RFO/NOC/41/2019-20 Dtd: 24-10-2019 of Range Forest Office, Makutta Wildlife Range.

Handwritten signature/initials

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With respect to above subject and your request vide reference (1), Range Forest Officer, Brahmagiri Wildlife Range, Makutta and Assistant Conservator of Forests, Wildlife Sub-Division, Madikeri had inspected the quarry site and reported vide (3) and (4) that the area of

- 1) M/s New Bharath Stone Crusher and Hollow Bricks Industries, Nidumpolyil, Poolakkutty Post, Irity Taluk, Kanichar Viillage.
- 2) M/s Kottiyoor Metal (P) LTD, Pottankal, Thodiyal Post, Thalassery Taluk, Kelakam & Kottiyur Village.
- 3) Sri Lakshmi Stone Crusher, Poolakkutty Post, Iriti Taluk, Kanichar Village
- 4) M/s Reana Metals, MT 895, Highway Arcade, Kannur, Iriti Taluk, Ayyhnnkunnu Village.
- 5) National Granites & Hollow Bricks, Perelta , Kooltupuzha Post, Irity Taluk, Vayathur Village.

വിവരങ്ങൾ നിയമപ്രകാരം അനുവദിച്ചത്

സീനിയർ ഓഫീസറുടെ  
മേമ്പിൻ്റെ ഓഫീസ്  
ജില്ലാ ഓഫീസ്  
കണ്ണൂർ 670 002

falls outside the Eco-sensitive zone of Brahmagiri Wildlife Sanctuary notified by Ministry of Environment, Forest and Climate change, New Delhi Notification Vide reference (2). The proposed area to be quarried thus falls outside the regulatory limits of this division.

This is for your kind information and further action.

Yours Sincerely,

Deputy Conservator of Forests,  
Wildlife Division,  
Madikeri.

വിവരാവകാശ നിയമപ്രകാരം  
അനുവദിച്ചത്

സീനിയർ ജിയോളജിസ്റ്റ്  
മൈനിംഗ് ആന്റ് ജിയോളജി വകുപ്പ്  
ജില്ലാ ഓഫീസ്  
കണ്ണൂർ 670 002

A.Shajna,  
Wildlife Warden,  
Aralam Wildlife Division



Office of the Wildlife Warden,  
Aralam Wildlife Division.  
Iritty P.O. 670 703  
Tel : 0490-2493160  
Email:ww-aralam.for@kerala.gov.in

No: A1.1235/20

Dated: 24/11/2020.

To

Dr. S. Prabhu  
Scientist-C/ Dy. Director(S)  
Ministry of Environment, Forest and Climate change  
Regional Office (SZ)  
Banglore -560034

Sir,

Sub :- Appeal No 24 of 2017- M/s Reena metals – Details of GPS readings- reg.  
Ref: - That office Email Dt: 23/11/20

Kind attention is invited to the above cited reference. The GPS readings of M/s Reena Metals in Ayyankunnu Village of Iritty Thaluk are as detailed below:-

1. N12 03'39.94 E75 45'58.95
2. N12 03'39.142 E75 45'54.41
3. N12 03'32.57 E75 46'0.15
4. N12 03'33.09 E75 45'58.48
5. N12 03'32.57 E75 45'55.37
6. N12 03'55.0 E75 46'01.2

On verification it is found that the areal distance between quarry to Paripputhode in Aralam section (N 11 58'7.35 E 75 48,55.94) the nearest point in the boundary of Aralam Wildlife Sanctuary is 11.31 Km. which is outside of the Eco Sensitive zone of Aralam Wildlife Sanctuary.

Yours faithfully,

Wildlife Warden,  
Aralam Wildlife Division.

**2. Quarry project of M/s Reena Metals in Ayyankunnu Village, Iritty Taluk, Kannur District**

**Item 58.01 FILE NO. 210/SEIAA/EC4/ 221/ 2014**

Field visit to the Quarry project site of M/s Reena Metals in Ayyankunnu Village, Iritty Taluk, Kannur District, Kerala was carried out on 17.07.2016 by the sub-committee of SEAC, Kerala, comprising Dr. P S Harikumar, Dr. K M Khaleel and Sri. John Mathai. The Proponent along with his team was present at the site at the time of site visit.

The project is located at about 5 km east of Kuttupuzha with approach from Anapanthi on the Iritty- Virajpet road. The interstate boundary is located about 2.5 km to the north. Since the project falls under B2 category general conditions are not applicable and hence the condition of interstate boundary is not considered. The area falls on the western sloping segment of Ayyankunnu. The present application is for an area of 2.9 ha out of a total area of about 16 ha. The exact shape and boundary of the proposed area to be quarried was not clear to the sub-committee as it was not clearly demarcated with boundary pillars and fenced. Part of the area has been exploited though not working at the time of inspection. Top soil/OB is seen stored in different places. The rock type is massive charnockite with a thin mafic dyke. The storm water from the entire area is presently not channelized. Floral and faunal biodiversity is not observed as the area is mostly cleared. Few buildings seen in the boundary are no longer dwelling units.

Based on an overall evaluation of the site, following aspects may be considered before it is recommended for EC

- Map showing all lands in possession and the proposed quarry lease area within this land. Boundary pillars to be erected in the proposed quarry area, fenced and reported. The GPS coordinates of the boundary pillars also to be given.
- The certificate that the proposed quarry area is not assigned for any special purposes.
- Top soil and Over burden should be stored in the designated place only and provided with protective support walls. The OB stored adjacent to a seasonal stream on the southern side need proper management without entering into the stream.
- A catch water drain to be provided all along the lowest part and channelized into a RWH structure to be created on the lower slope.
- Assurance that green belt will be provided around the periphery. A separate plot should be set apart for preserving rare plants in the vicinity.
- The CSR activity needs revision as suggested in the meeting.

Ref: DCKNR/7049/2020/DM6

Collectorate, Kannur  
Date: 27/11/2020.

From

District Collector  
Kannur

To

Dr. Murali Krishna,  
Director  
MoFFCC, Regional Office  
Bengaluru

Sir,

Sub:- NGT appeal 24 of 2017 (sz) – joint inspection conducted – details called for - submitting.

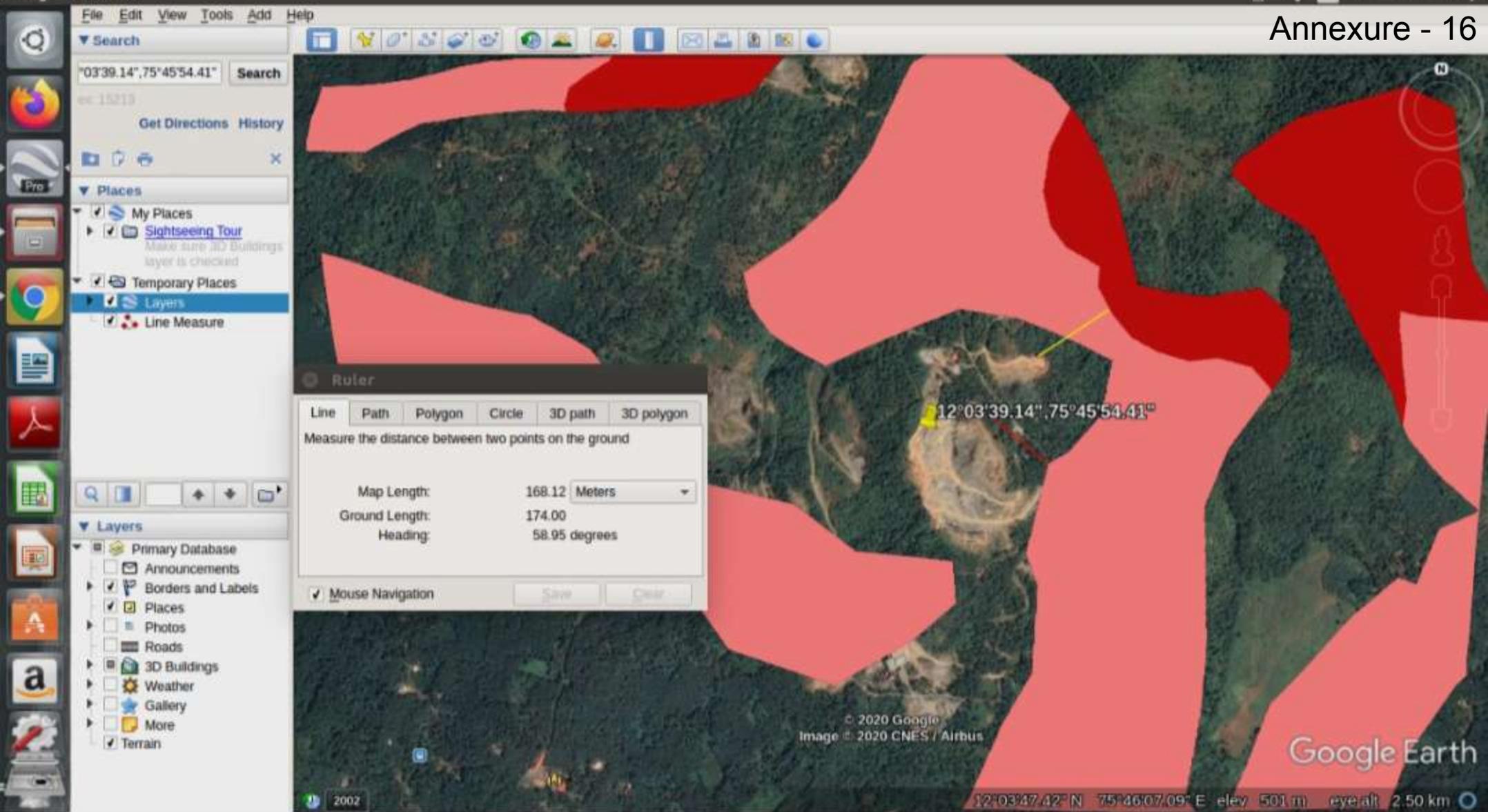
Ref:- The Director, MoEFFCC, Regional Office, Bangalore's e- mail dated 23/11/2020.

Kind attention is invited to the reference cited. As instructed, the details regarding the joint inspection committee report is furnished for the compliance of judgement of the National Green Tribunal (sz) in appeal no.24/2017 dated 04/11/2020.

1. In the District Disaster Management plan of Kannur published by the Disaster Management Authority in June 2015; there are specific remarks regarding Ayyankunnu Gramapanchayat. The whole panchayat area comes under earth quake zone IV, where the magnitude of the quake may range up to 6 in richter scale. Land slide and soil erosion are common in this area. In the heavy rainfall of 2018 & 2019, there were land slides.
2. The joint inspection committee had examined the geo - cordinate of the area in which quarry situated and it is found that a part of quarry belongs to medium hazardous zone and rest of quarrying area does not belong to hazardous area prescribed in the hazardous zone mapping of KSDMA i.e, the four sides of the quarry is surrounded by the medium hazardous zone. As per this mapping, the minimum distance from the hazardous zone area to the quarry is 41 m where as the maximum distance from hazardous zone from the quarry is 276 m and the quarry is 351 m away from the hazardous zone. Vibrations from quarry is vulnerable to the people living nearby it.
3. Five copies of hazardous zonation map published by KSDMA in [ksdma-kerala.gov.in](http://ksdma-kerala.gov.in) is attached for favour of futher action.

Yours faithfully

  
District Collector



**Ruler**

Line Path Polygon Circle 3D path 3D polygon

Measure the distance between two points on the ground

Map Length:	168.12	Meters
Ground Length:	174.00	
Heading:	58.95	degrees

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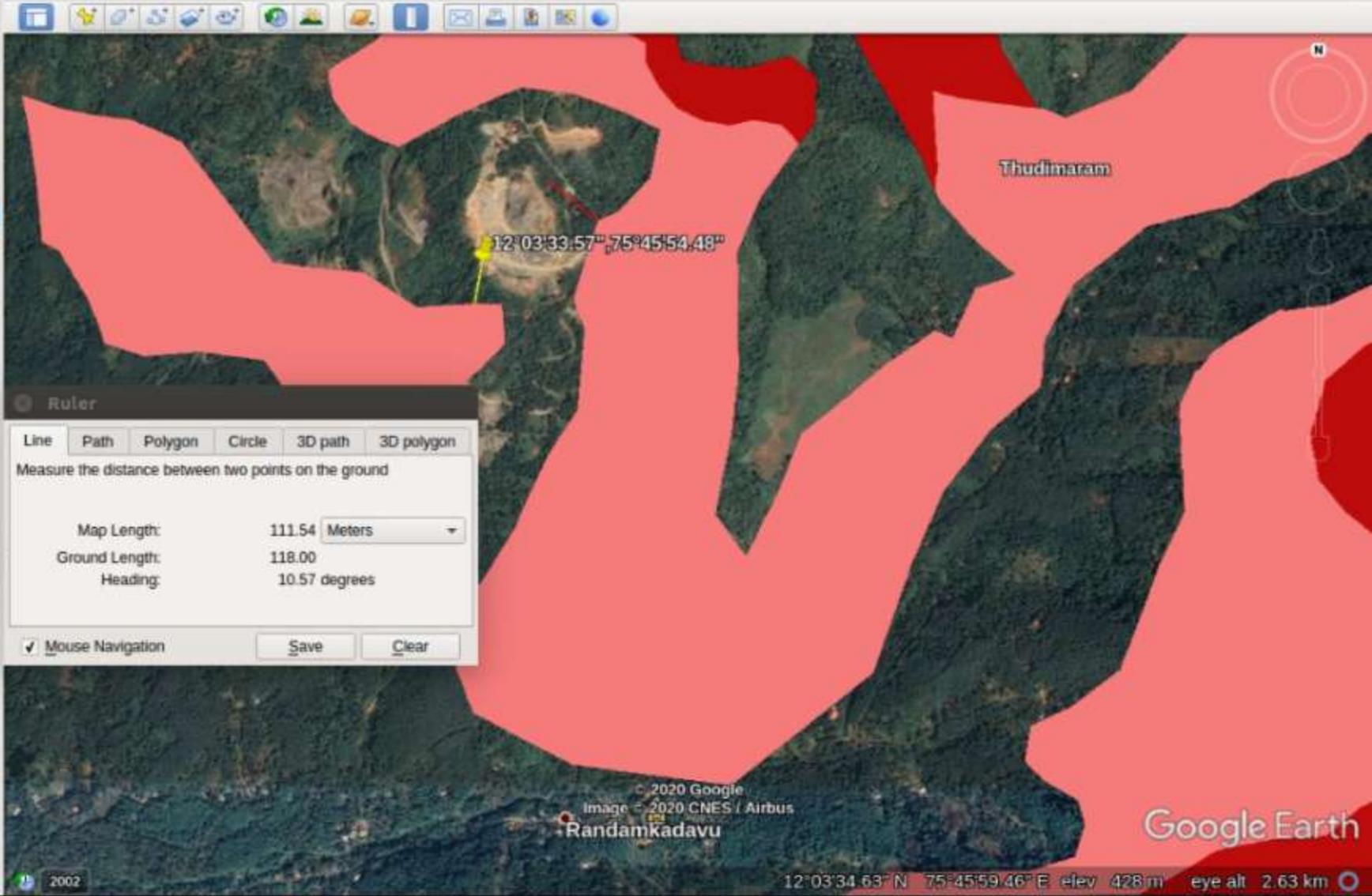
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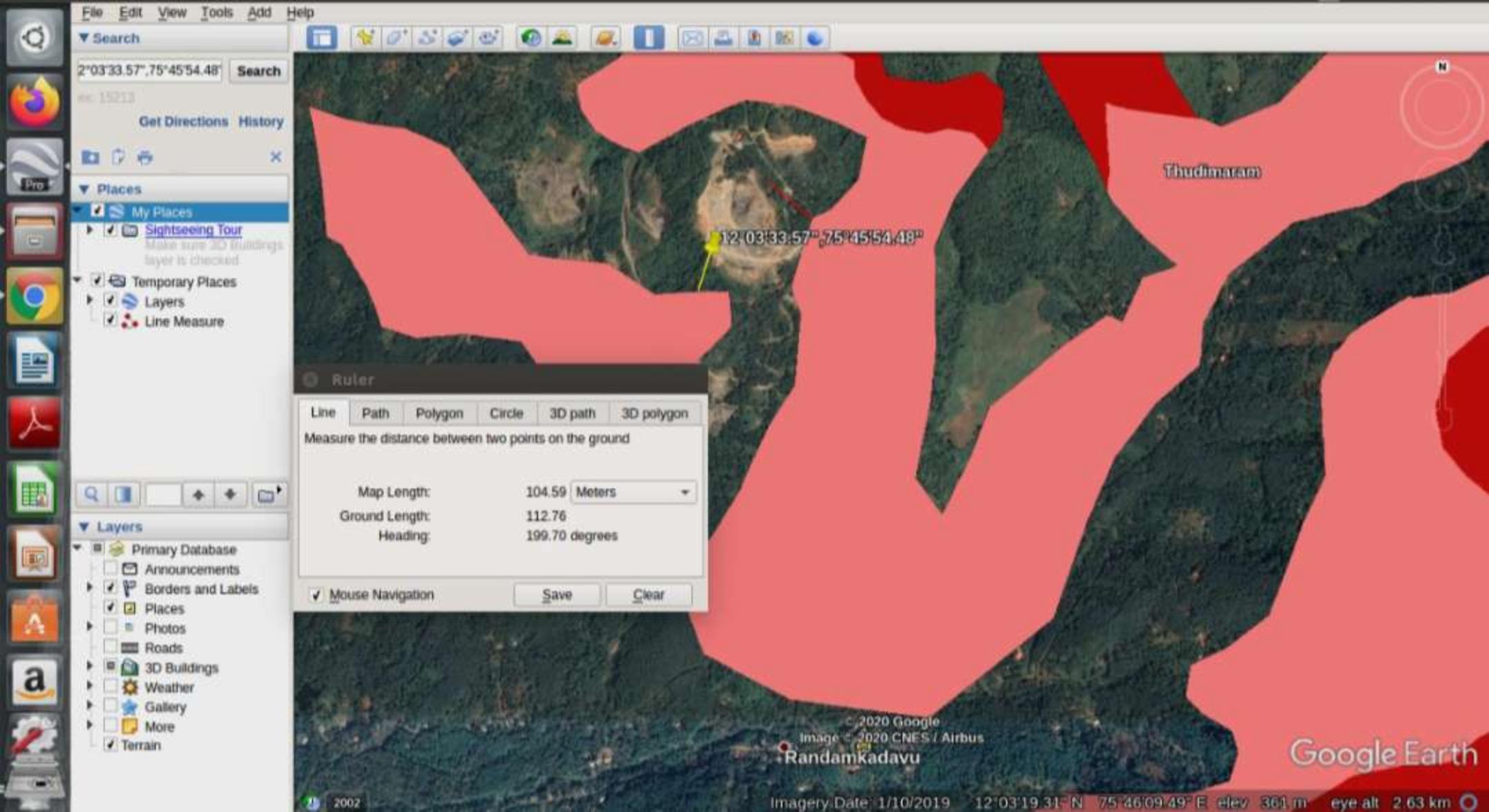
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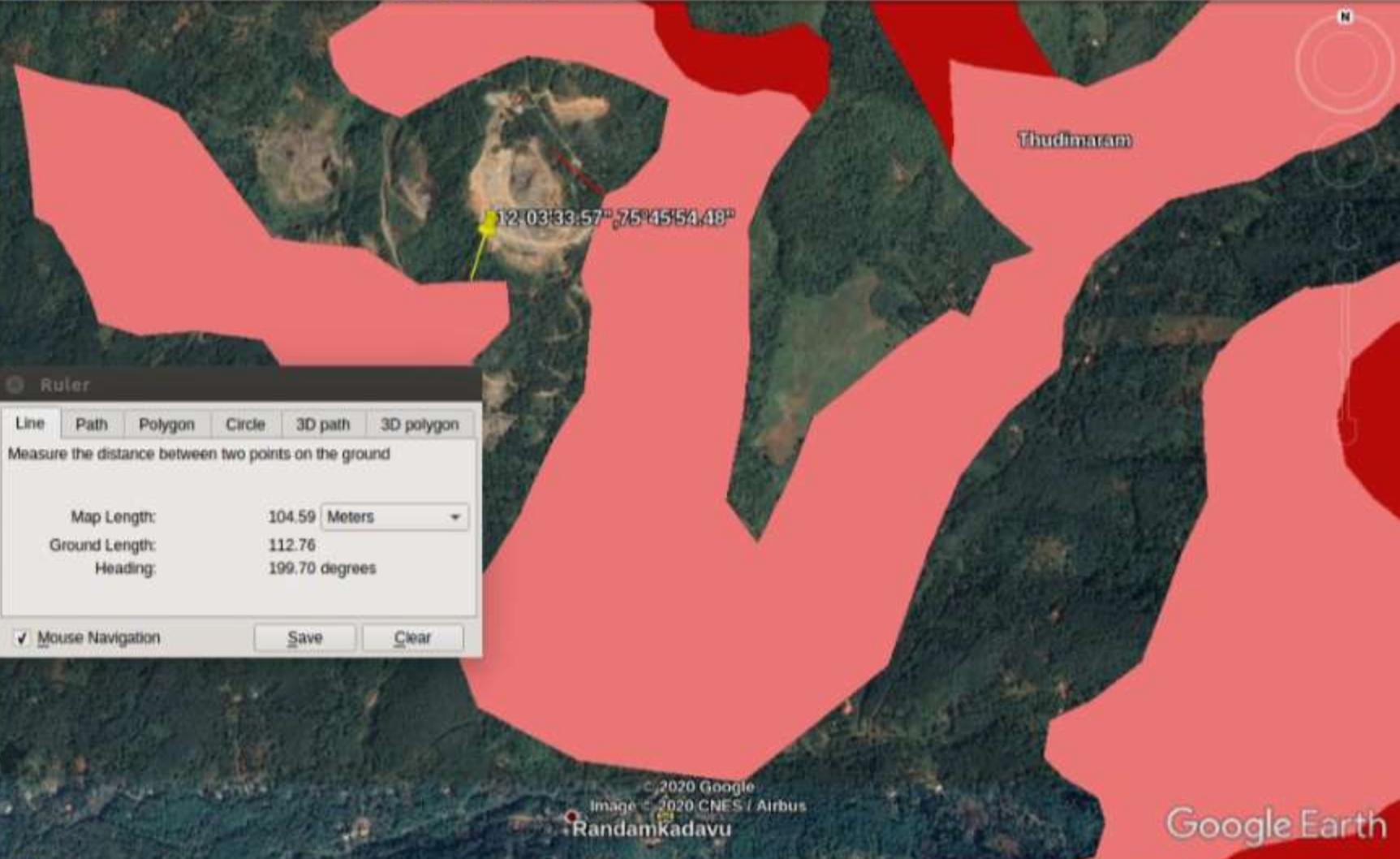
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12°03'33.57", 75°45'54.48"

Ruler

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Measure the distance between two points on the ground

Map Length:	104.59	Meters
Ground Length:	112.76	
Heading:	199.70	degrees

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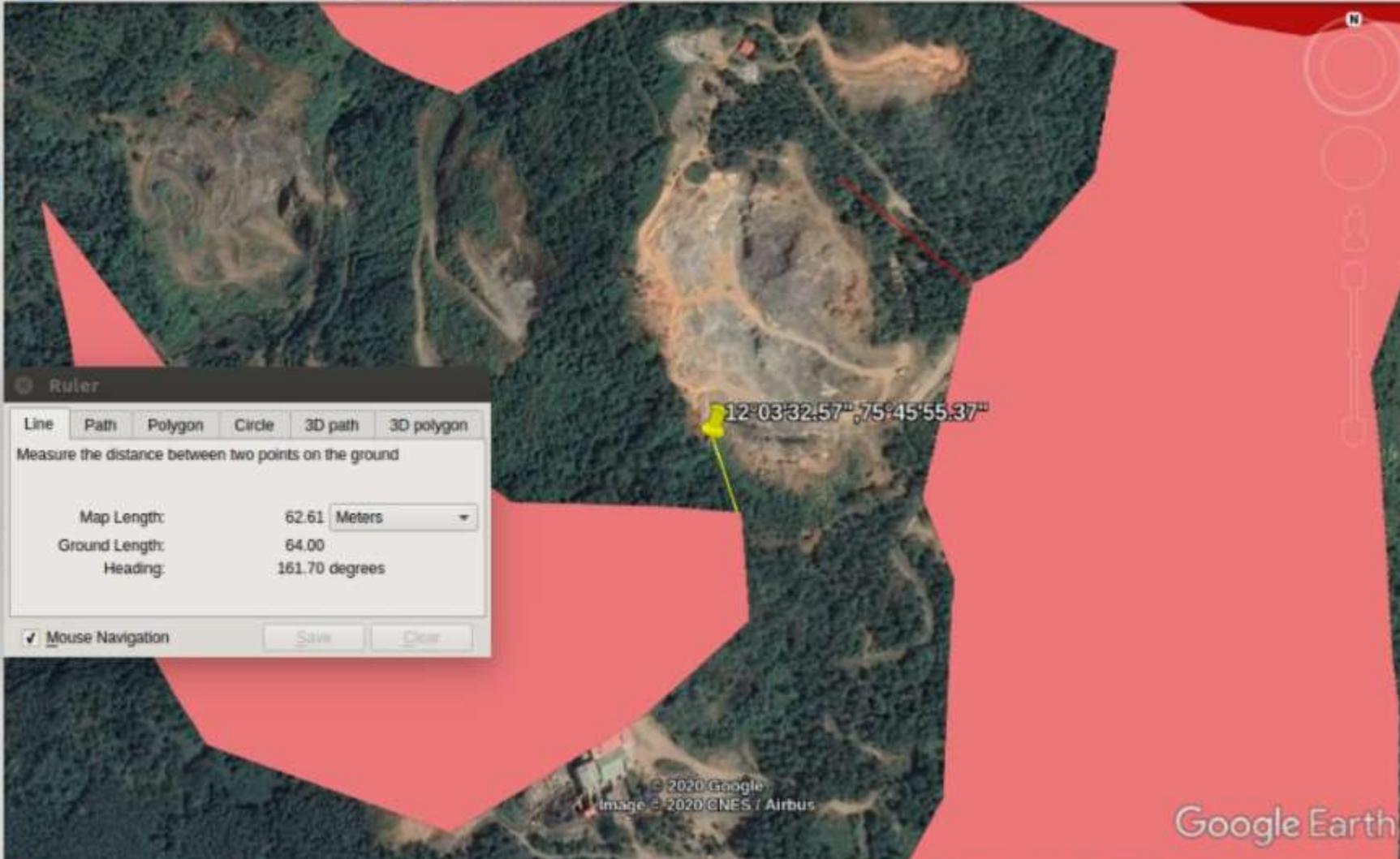
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Ground Length:	64.00	
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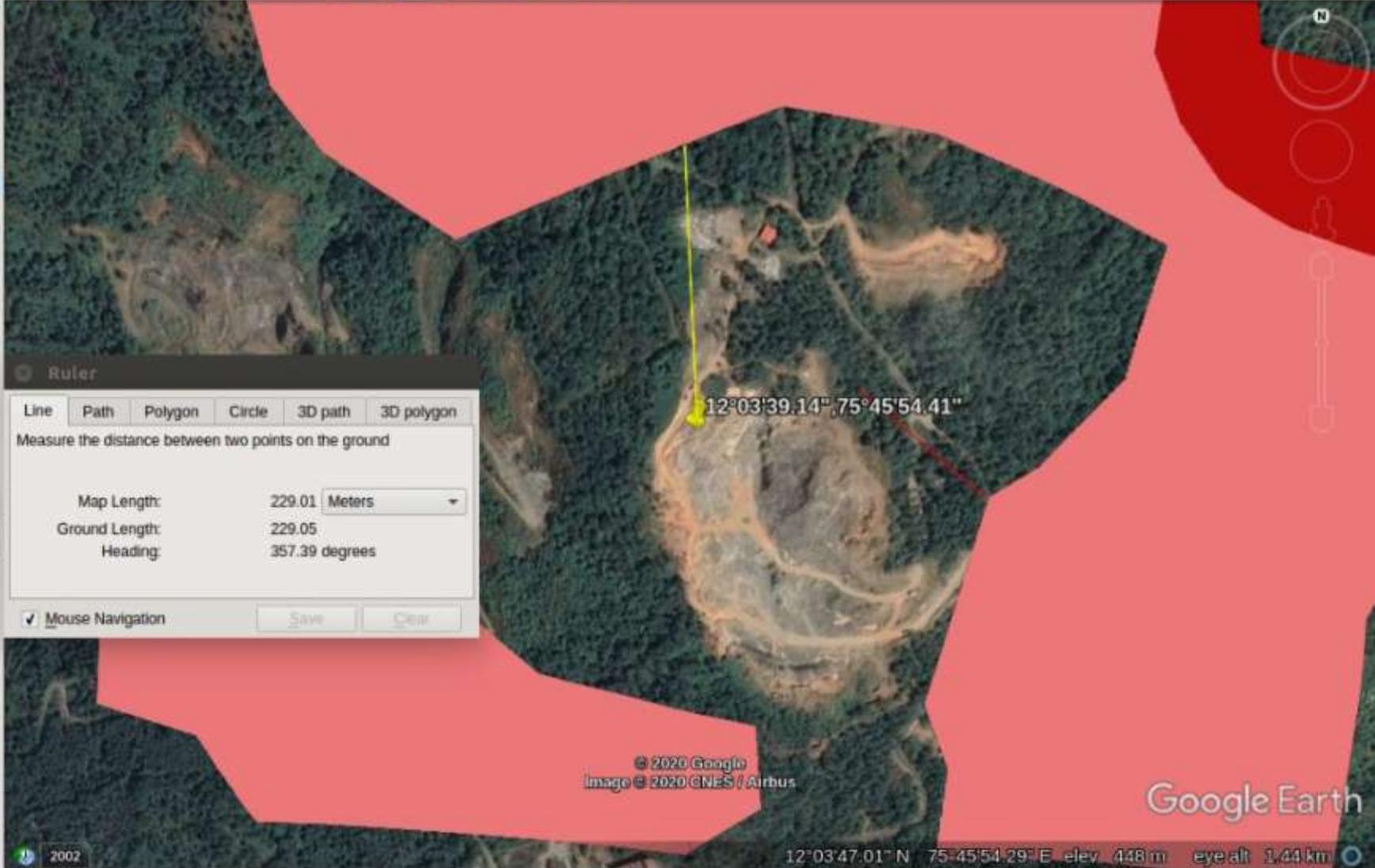
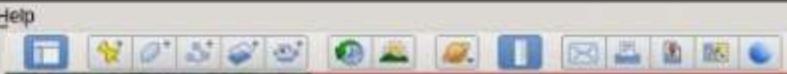
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Line Path Polygon Circle 3D path 3D polygon

Measure the distance between two points on the ground

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Ground Length:	229.05	
Heading:	357.39	degrees

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12°03'39.94", 75°45'58.95"

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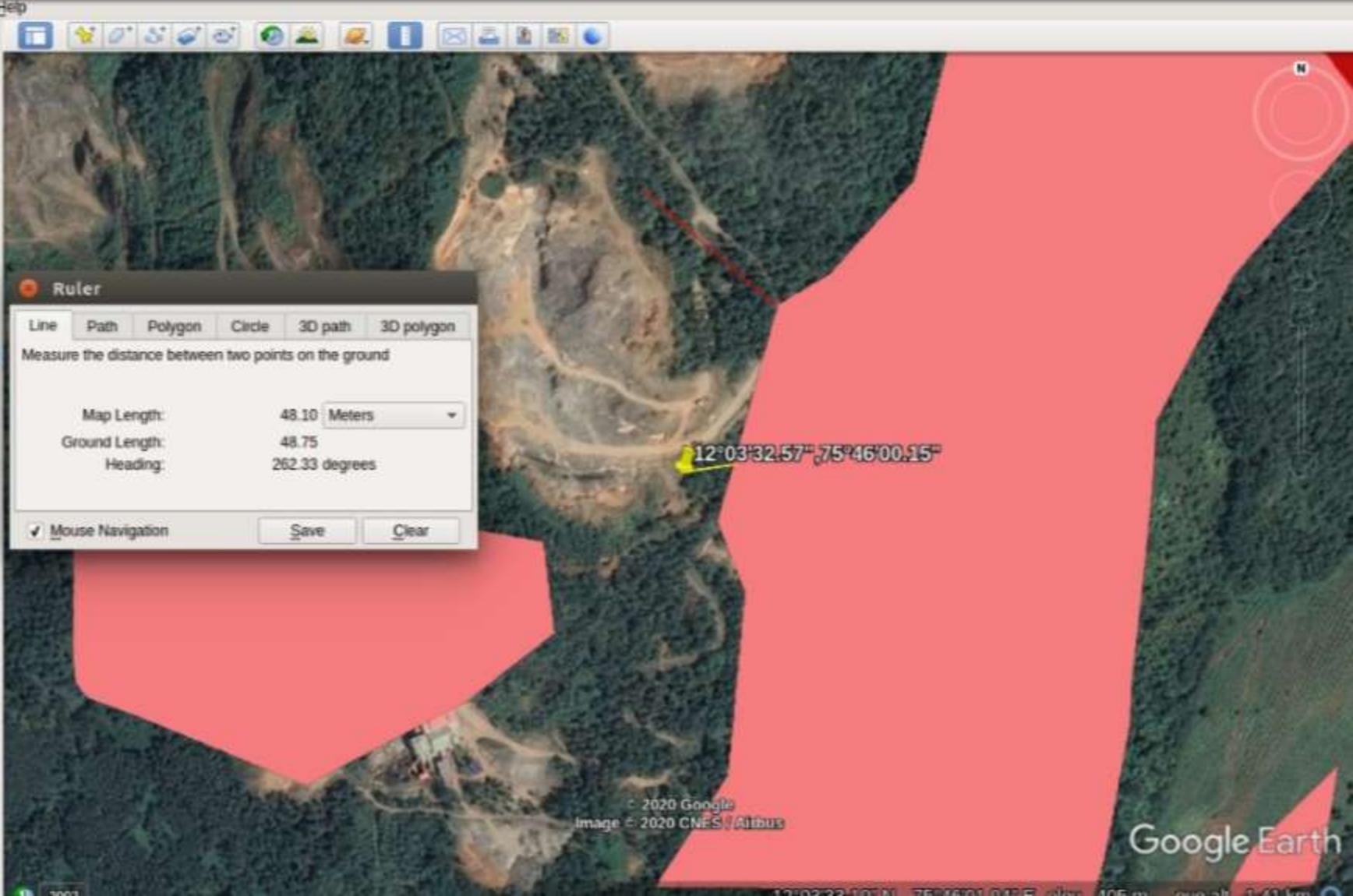
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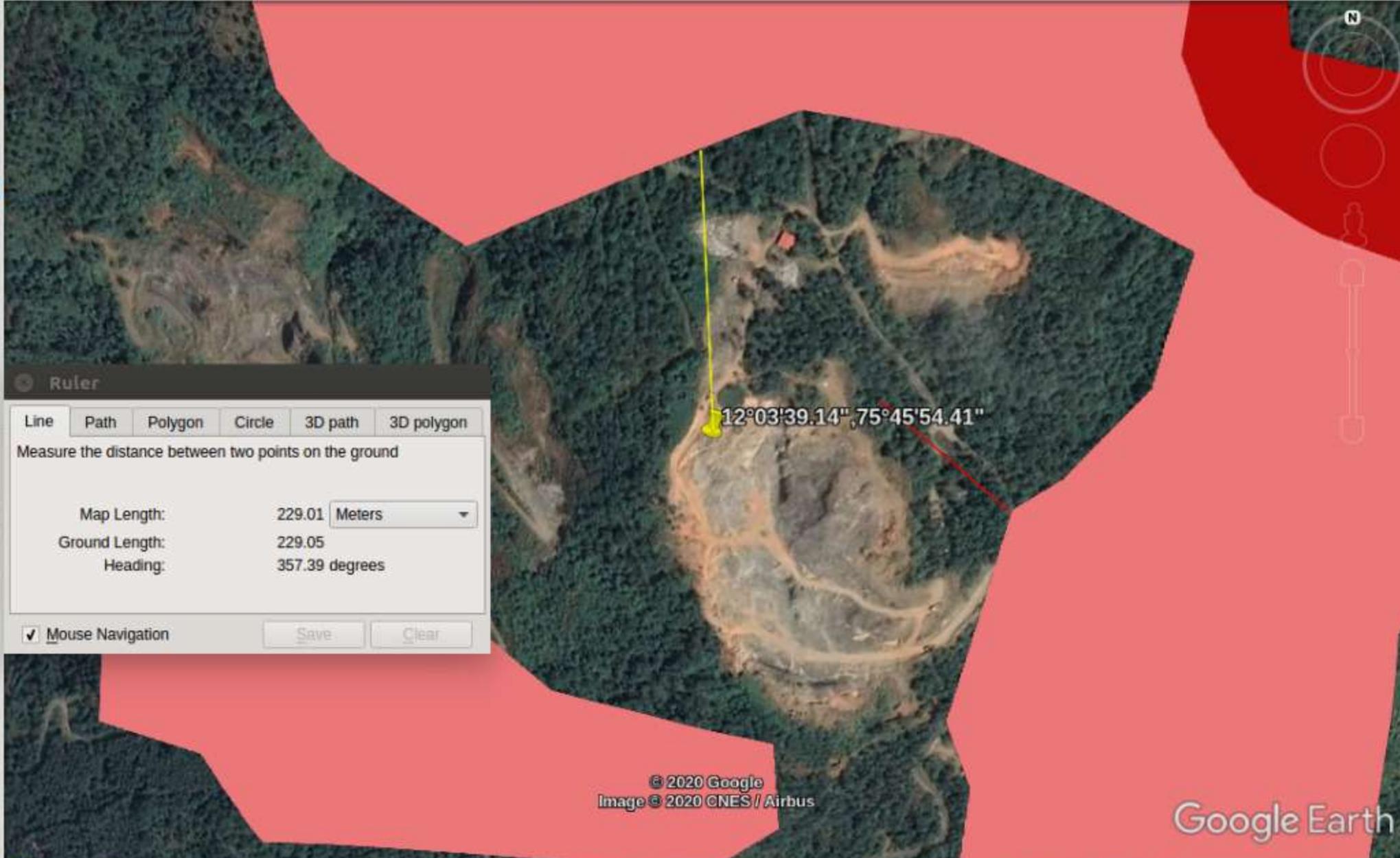
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12°03'47.01" N 75°45'54.29" E elev 448 m eye alt 1.44 km

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